

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT SOUTHERN
BENCH**

Application No.53 of 2020

Between

**Olympia Grande Apartment Owners Welfare
Association, Pallavaram Registration No.569/2016,**
Represented by its Secretary Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram,
Chennai – 600 043.
Email ID : ogaowa2016@gmail.com
Phone No. 9381011008

... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,
Represented by its Managing Director,
No.1, SIDCO Industrial Estate, Guindy,
Chennai – 600 032.
Email ID : sales@olympiagroup.in
Phone No. 044 – 4356 3773 and two others.

... Respondents

CONVENIENCE TYPED SET

SL NO	DATE	DOCUMENTS	PAGE NO
1	16.04.2013	Environmental clearance granted to the 1 st Respondent	01 - 12
2	24.02.2015	Amendment to the Environmental clearance in Letter No.SEIAA-TN/F453/KPM/8(a)/EC-145-AMDT/2011	13 - 15
3	06.07.2017	Letter sent by the 1 st Respondent to the Applicant Association	16
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6	01.11.2017	Notice issued by the Municipal Commissioner to 1 st Respondent in Na.Ka.No. 2081/2016/E3	19
7	25.01.2018	Email sent by Mr.A.J.Balaji, CEO of the 1 st Respondent to the Applicant Association	20
8	01.02.2018	Email sent by the Applicant Association to the 1 st Respondent	21

9	29.10.2018	Email sent by Mr.S.Vishnukumar, General Manager (Operations) of the 1 st Respondent to the Applicant Association	22
10	30.10.2018	Email sent by Mr.Agi Thomas, Maintenance Secretary of the Applicant Association to the 1 st Respondent	23
11	30.09.2019	Copy of the complaint given by the Applicant Association through email to the 3 rd Respondent against 1 st Respondent	24 – 25
12	15.10.2019	Copy of the complaint given by the Applicant Association to the 2 nd Respondent and to the Principal Secretary to the Government of Tamil Nadu against 1 st Respondent	26 – 27
13	15.10.2019	Copy of the complaint given by the Applicant Association to the Commissioner of Police, Chennai and other higher officials against the 1 st Respondent	28 – 29
14	30.10.2019	Request by the Member Secretary of 3 rd Respondent to the 2 nd Respondent, vide letter No.SEIAA-TN/Complaint/012003/F.No.63/2019 to initiate enquiry against 1 st Respondent	30
15	17.12.2019	Show cause notice issued by the District Environmental Engineer against the 1 st Respondent in Proceedings No.F.MMN2257/Not Applied/DEE/TNPCB/A/2019 under the Air (Prevention and control of Pollution) Act, 1981	31
16	17.12.2019	Show cause notice issued by the District Environmental Engineer against the 1 st Respondent in Proceedings No.F.MMN2257/Not Applied/DEE/TNPCB/A/2019 under the Water (Prevention and Control of Pollution) Act, 1974	32
17	19.05.2020	Notice issued by the Chairman of the 2 nd Respondent to the 1 st Respondent in Proc.No.T2/TNPCB/F-094/Construction/2020	33 – 34
18	20.05.2020	Letter issued by Tamil Nadu Fire and Rescue Services Department in K.Dis.No.15551/C1/2019	35

19	07.07.2020	Email sent by 1 st Respondent to Applicant Association	36
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25	25.09.2020	Letter sent by the Applicant Association to the Member Secretary of 3 rd Respondent and several others against the 1 st Respondent	47 - 54
26	09.11.2020	Order of the Hon'ble Tamil Nadu Real Estate Appellate Tribunal, Chennai	55 - 65
27	27.11.2020	Email sent by the Applicant to Hon'ble Chief Ministers Special cell, 2 nd and 3 rd Respondents and also to other officials	66
28	09.12.2020	Email sent by the Applicant to the District Collector, the Assistant Commissioner of Police and other officials along with photos	67 - 71
29	16.12.2020	Letter sent by the Applicant to the District Collector, the Assistant Commissioner of Police and other officials along with photos	72 - 74
30	21.12.2020	Letter issued by the District Environmental Engineer of the 1 st Respondent and Applicant in Lr.No.DEE/TNPCB/MMN/Complaint to the 1 st Respondent	75 - 76
31	05.01.2021	Letter sent by the Applicant to the Hon'ble Chief Ministers Special Cell, 2 nd and 3 rd Respondents and to other higher officials	77 - 79
32	12.02.2021	Letter issued by the District Environmental Engineer of the 1 st Respondent and Applicant in Proceedings No. F. MMN2257/OL/DEE/TNPCB/MMN/W/2021	80 - 81

33	18.01.2021	Letter from the District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalai Nagar to the Project Manager, M/s. Olympia Grand, Chennai	82 - 83
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35	--	Report of Analysis dated 23.12.2020 in ROA No. 641/2020-21	126
36	20.02.2021	Letter from the Applicant to the 1 st Respondent	127 - 128

It is certified that the above mentioned documents are true copy of the original documents.

Dated at Chennai on this 25th day of February, 2021.


Counsel for the Applicant

DR. H.MALLESHAPPA,I.F.S.,
MEMBER SECRETARY



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY,
TAMILNADU,
3rd Floor, PanagalMaaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

(1)

Letter No. SEIAA/TN/F.453/EC/ 8(a)/145/2011 dt: 16.04.2013.

To

The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
Olympia Technology Park,
1, SIDCO Industrial Estate,
Guindy, Chennai – 600 032.

Sir,

Sub: SEIAA, TN - Environmental Clearance - Proposed construction of Residential Apartments - "OLYMPIA GRANDE"- M/s KSM Nirman Pvt. Ltd., Revenue S.F.No.32/1, 32/2, 32/3, 33/2, 33/2A, 33/2C, 36/1, 36/2, 36/3, 36/4, 36/5, 36/6, 37/1, 37/2, 37/4, 37/5, 37/6, 38/2A, 38/2B, 39/3, 39/4B1[p], 39/4B2 and New S.F No. 2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1C, 6/1D, 8/1, 22/1, 23/1 & 24/1 in BlockNo-15, ward No- 'A', Door No.:328 GST Road of ISSA Pallavaram village, Tambaram Taluk, Kancheepuram District - Issued - Regarding

This has reference to your application dated 23.02.2011 submitted to the State Level Environment Impact Assessment Authority, Tamil Nadu seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006, as amended.

It is noted, interalia that the project proposal involves to construct Residential apartments with Block A – B+S+11Floors – 9 Towers - 396 units, Block B – B+S+11 Floors – 3 Towers -132 units, Block C – B+S+11 Floors- 1 Tower - 44 units, Block D– B+S+11 Floors - 1 Tower - 33 units, Block E – B+S+11 Floors – 1 Tower - 29 units, EWS – B+S+11 Floors – LIG1 & 2 – 2 Towers – 154 units, Club House – B+S+ 4 Floors – 1 Tower. Total number of occupants is 4434. Total No. of dwelling units – 788. The area of the plot is 28613.94 m² and the built up area is 105554.91 m². The parking area as per

report is 4469.96 m² and green belt area is 6009.63 m² (site green belt area – 3148.63 sq.m + OSR – 2861.00 sq.m).

Daily fresh water requirement for the project will be 375 KLD, which will be met from the Pallavaram Municipality source. Out of which 365 KLD will be used for the domestic purposes & 10 KLD for swimming pool. The sewage generated after treatment will be 414 KLD out of which 190 KLD will be recycled for flushing, 21 KLD will be utilized for gardening & 203 KLD will be disposed to CMWSSB sewer line.

Solid Waste generation has been projected as 2.66 MT/day out of which 1.6 MT/day of Biodegradable waste, the Organic sludge generation from STP of 60 Kgs/day will be treated through Organic waste convertor of 1.5 TPD capacity & digested waste will be used as manure for gardening and the 1.06 MT/day of Non-Biodegradable / recyclable waste will be handed over to the authorized vendors as reported.

The power required will be of 4914 KVA with backup power of 250 KVA DG set: 1 no. with 40 m stack height from ground level, 180 KVA DG set: 1 no. with 40 m stack height from ground level, 160 KVA DG set: 2 nos. with 40 m stack height from ground level each.

The total cost of the project is about Rs. 22000 Lakhs.

The project activity is covered in 8(a) of the Schedule and is of 'B2' category. It does not require Public Consultation as per Para 7(i) III Stage (3) (d) 'Public Consultation' of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, Conceptual plan, Annexures, and the additional clarifications furnished by the proponent, the SEAC vide Item No. 36.13 in its 36th meeting conducted on 22nd February, 2013 and recommended to the SEIAA, Tamil Nadu to grant Environmental Clearance to this project. The proposal was considered by the SEIAA, Tamil Nadu vide Item No.68-51 in its meeting held on 10.04.2013 and the proposal was discussed in detail and decided to issue EC. Accordingly, the SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for five years from the date of issue of EC, subject to the condition that and strict compliance of the terms and conditions stipulated below:

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SPECIFIC CONDITIONS**Construction Phase**

- i) "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up of any construction activity at the site.
- ii) The entire water requirement during construction phase shall be met from private tankers as committed.
- iii) All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
- iv) A First Aid Room shall be provided in the project site during the entire construction phase of the project.
- v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- vi) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- vii) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.
- viii) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.
- ix) Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people.
- x) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

- xi) Low Sulphur Diesel shall be used for the operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- xii) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- xiii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase.
- xiv) Fly- Ash bricks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 as amended.
- xv) Ready mix concrete of high quality should be used in building construction and necessary cub-tests should be conducted to ascertain their quality.
- xvi) Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- xviii) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.
- xix) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.
- xx) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- xxi) Adequate measures to reduce air and noise pollution during construction shall be adopted, conforming to norms prescribed by the TNPCB on noise limits.

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- xxii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
 - xxiii) The Project proponent is requested to indicate the probable date of commissioning of the project supported with necessary bar charts.
 - xxiv) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
 - xxv) Proper approach road for fire-fighting vehicles and for rescue operations in the event of emergency shall be made.
 - xxvi) Design of buildings should be in conformity with the Seismic Zone Classifications.
 - xxvii) All ECBC norms have to be adopted.
 - xxviii) The proponent should also ensure to keep necessary road width as per O.M. dated 7.2.12 of MOEF, GOI, New Delhi with respect to high rise buildings.
 - xxix) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 - xxx) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

Operation Phase

- i) The Proponent as committed shall be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage disposal, solid waste disposal and environmental monitoring facility post handing over for a span of one year and during the first year itself association of the apartment owners shall be formed and entire above responsibilities shall be transferred and maintained by them continuously throughout.

- ii) Before handing over of the completed flats to the allottees, the entire water requirement during operation phase shall be met from Pallavaram Municipality as committed after getting permission scientifically throughout the period of operation.
- iii) The Proponent as committed shall utilize 190 KLD of treated sewage for flushing, 21 KLD for gardening & 203 KLD disposed to CMWSSB Sewer line scientifically throughout the period of operation.
- iv) The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
- v) The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation / ponding.
- vi) The proponent shall ensure that rain water collected from the covered roof of the buildings, etc shall be scientifically harvested so as to ensure the maximum benefication of rain water harvesting.
- vii) Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.
- viii) The proponent shall issue plans showing Separate pipelines marked with different colour with the following details
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Strom water drain

ix. Rain water harvesting system

to all the allottees/owners while executing the allotment order/sale deed.

- ix) The solid waste generated from the project activity shall be treated and disposed off as committed, and as per the prescribed method of collection and segregation at source etc.
- x) The biodegradable municipal solid waste shall be treated through organic waste convertor and the manure shall be used as compost for green belt development/ avenue plantation as committed.
- xi) A First Aid Room shall be provided during operation of the project, with necessary equipments and life- saving medicines.
- xii) The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2011.
- xiii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, etc. and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
- xiv) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.
- xv) Incremental pollution loads on the ambient air quality, noise and water quality shall be periodically monitored after commissioning of the project.
- xvi) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- xvii) Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.
- xviii) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency

shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.

- xix) The Proponent shall install two STP units each consists of bar screen chamber, equalization tank, MBBR, Secondary clarified tank, Alum Doser, clarified water tank, Mechanical filter press, Pressure sand filter, Activated carbon filter, UV Disinfection system, Ultra filtration unit & Final holding tank as committed (Capacity of 195 KLD & 315 KLD) and operated continuously to achieve the standards prescribed by the Tamil Nadu Pollution Control Board.
- xx) It is the sole responsibility of the proponent to dispose 203 KLD of treated sewage to CMWSSB sewer line throughout the period of operation as committed.
- xxi) It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
- xxii) No construction activity of any kind shall be taken up in the OSR area. Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.
- xxiii) Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.
- xxiv) The e waste generated should be collected and disposed to a nearby authorized e-waste centre as per e waste (Management & Handling), Rules 2011.
- xxv) To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within the facility.
- xxvi) A terrace garden area of 1981.78 sq.m (Roof top area) shall be developed and maintained continuously by the proponent as committed.

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GENERAL CONDITIONS

- i) It is mandatory for the Project proponent to furnish to the SEIAA, Half yearly compliance report in Hard and Soft copies on 1st June and 1st December of each calendar year in respect of the conditions stipulated in the prior Environmental Clearance.
- ii) In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained.
- iii) A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation/ municipalities/ executive officers of town panchayat / Block development officers of panchayat union whichever is applicable and the Local NGO, if any, from whom suggestions /representations, if any, have been received while processing the proposal. The clearance letter shall also be put on the website of the Proponent.
- iv) The SEIAA reserves the right to add additional safeguard measures subsequently, if non compliance of EC conditions are found and to take action, including revoking of this Environmental Clearance as the case may be.
- v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
- vi) The project authorities should advertise with basic details at least in two local newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN and a copy of the same should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Bangalore.
- vii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that Construction of the project has been started without obtaining

Environmental Clearance, and for any other action resulting in violation of any condition stipulated in the Environmental Clearance.

- viii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Bengaluru, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- ix) A copy of the Environmental clearance (EC) letter shall be issued to all the allottees /owners while executing the allotment order / sale deed/ before handing over of the building to allottees.
- x) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xi) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xii) The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiii) The project proponent shall submit six - monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board.
- xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall



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also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.

- xv) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xvi) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xvii) The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
- xviii) The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xix) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xx) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble Natural Green Tribunal relating to the subject matter.

xxi) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

[Signature]
MEMBER SECRETARY,
SEIAA -TN

Copy to:-

1. The Principal Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The CCF, Regional Office, Ministry of Environment & Forest (SZ), Kendriya Sadan, IV floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore - 560034.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The Commissioner, Chennai Corporation, Chennai.
7. Stock File.

SEIAA
TN

[Signature]

DR. H.MALLESHAPPA,I.F.S.,
MEMBER SECRETARY



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY,
TAMILNADU,
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai - 600 015.

Letter No.SEIAA-TN/F 453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.

To

M/s KSM Nirman Pvt Ltd,
Olympia Technology Park,
#1, SIDCO Industrial Estate, Guindy,
Chennai - 600 032.

Sir,

Sub: SEIAA, TN - Project of construction of Residential Apartments titled 'OLYMPIA GRANDE' at Issa Pallavaram village, Tambaram tluk, Kancheepuram district by M/s KSM Nirman Pvt Ltd - Environmental Clearance issued dated 16.04.2013 - Amendment in Environmental Clearance for the change of development plan of BLOCK - C of the project due to utility reasons - Issued - Regarding.

This has reference to your letter dated 12.02.2015 seeking amendment in Environmental Clearance issued by State Level Environment Impact Assessment Authority vide letter ref SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013 on the aforesaid residential project.

Environmental Clearance was issued to the residential project for the construction of 6 residential blocks namely Block - A to Block - F + 1 club house with total built up area of 1,05,554.91 sq.m in a plot area of 28613.94 sq.m providing 788 dwelling units. The project description mentioned in the Environmental Clearance as follows:-

Block A	B+S+11 Floors	9 Towers	396 dwelling units
Block B	B+S+11 Floors	3 Towers	132 dwelling units
Block C	B+S+11 Floors	1 Tower	44 dwelling units
Block D	B+S+11 Floors	1 Tower	33 dwelling units
Block E	B+S+11 Floors	1 Tower	29 dwelling units
Block F (EWS)	B+S+11 Floors	2 Towers (LIG 1 & 2)	154 dwelling units
Club House	B+S+4 Floors	1 Tower	--
Total			788 dwelling units

Now, it is sought for amendment in Environmental Clearance for the change in the development plan of BLOCK - C due to utility reasons, as follows:-

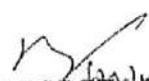
Block C	B+S+11 floors	1 Tower	108 Service Apartments + 2 floors of Restaurants with kitchen & an office.
Total No. of Dwelling Units in the project = 744 dwelling units + 108 Service Apartments with connected amenities.			

It is informed that due to the revision in the development plan of BLOCK - C, there is only changes in the number of dwelling units in the project (i.e from 788 nos to 744 nos with an addition of 108 service aparalments + connected amenities) and no other change in the other environmental components of the project. In this regard, an AFFIDAVIT in a non judicial stamp paper has been furnished by the project proponent to assure the same.

The subject matter was discussed in the 120th meeting of the SEIAA-TN held on 24.02.2015 vide Item No. 120-53. The Authority has resolved to issue amendment in the Environmental Clearance issued for the aforesaid residential project vide letter ref SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013 for the following changes as mentioned below

- i) At Para no.2, in the third line the sentence read as "Block C - B+S+11 Floors - 1 Tower - 44 units" shall be now substituted as "*Block C - B+S+11 Floors - 1 Tower - 108 Service Apartments + 2 floors of Restaurants with kitchen & an office*".
- ii) At Para no.2, in the seventh line the sentence read as "Total No of dwelling units - 788" shall be now substituted as "*Total No of dwelling units - 744 + 108 Service Apartments + 2 floors of Restaurants with kitchen & an office*".

All other project details including conditions mentioned in the environmental clearance issued dated 16.04.2013 for the aforesaid residential apatments project shall remain the same.


MEMBER SECRETARY
SEIAA - TN
6/3/15

Copy to:-

1. The Principal Secretary to Government,
Environment & Forests Department,
Govt. of Tamil Nadu, Fort St. George,
Chennai - 600 009.
2. The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai - 600 032.
3. The ACCF(C), Regional Office of MoEF,
34, HEPC Building, I & 2nd Floors,
Cathedral Garden Road, Nungampakkam,
Chennai - 600 034.
4. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
5. The District Collector, Kancheepuram district.

KSM NIRMAN

A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

16

BY RPAD

LR No: GRANDE/OWNER/2017-18/B3-08C

Dated: 06th July 2017

To,
Mr. Balaji. S,
Olympia Grande, B3-08C
328, GST Road, Pallavaram,
Chennai - 600043
Ph: 9003978111

Dear Sir,

Sub: Intimation of Handover of Common Area Maintenance to Olympia Grande Apartment Owners Welfare Association, Regn. No. 569/2016, 328, GST Road, Pallavaram, Chennai 600043 - Reg

Dear Sir / Madam,

Greetings!

"Olympia Grande Apartment Owners Welfare Association", a registered society under the Tamil Nadu Societies Act 1975, bearing a registration number 569/2016 claimed to be the representative body representing the owners of Grande and have come forward to take over the Common Area Maintenance of Olympia Grande Premises.

Based on our discussions held with the President and Chief Secretary of the above mentioned association, we hereby intimate that the maintenance shall be handed over to the association on 15th July 2017 and Olympia Grande Apartment Owners Welfare Association ('Association') shall be taking charges of the maintenance of the premises effective 16th July 2017.

As part of the handover process, we would also be handing over the corpus amount to the Association, without prejudice to our right to collect the outstanding maintenance dues, if any, from the respective apartment owners.

We will be sending you the statement of accounts in the next couple of days and we request you to settle your dues towards maintenance if any as of the current month so as to enable a smooth transition process and avoid any disruption of services / further suitable steps or actions.

We extend our sincere thanks to you for extending your kind support and look forward for the same to have smooth transition.

For Olympia Tech Park (Chennai) Pvt. Ltd.


Authorised Signatory

Registered Office : No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.
Phone : 044 - 4356 3773 / 74 / 75 Fax : 91 - 44 - 4356 3289 Email : sales@olympiagroup.in
PAN : AABCO8102F GST : 33AABCO8102F1ZX



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Verification and Ratification of Expenses for 2016-17

A.J Balaji <ajbalaji@olympiatechpark.com>

Tue, Sep 12, 2017 at 10:33 AM

To: Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Cc: gm-marketing <gm-marketing@olympiagroup.in>, Vishnu <vishnu@olympiagroup.in>

Ref: Our letter ref: KSM/OGAOWA/2017-18/0602 dated 26th June 2017

Kind Attention: Mr. H Narayanamurthy, President – OGAOWA

Dear Sir,

With reference to our letter mentioned above, we have vide the letter communicated the audited certificate for the expenses incurred towards Maintenance for financial year 2016-17 and the bills and vouchers would be made available for verification effective Monday 18th September 2017 at our office at Olympia tech Park.

We request you to kindly depute your authorized representatives to conduct the verification process.

Up on your confirmation on the dates and the persons visiting, we shall facilitate the verification process and one of our finance person shall also be available to assist as needed.

Warm Regards,

Balaji A J

**Pleasure in the job puts perfection in the work.**

- Aristotle

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Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Handover Letter

A.J Balaji <ajbalaji@olympiatechpark.com>
To: Narayanamurti Hariharan <dr.hnm1963@gmail.com>
Cc: gm-marketing <gm-marketing@olympiagroup.in>

Tue, Sep 26, 2017 at 6:31 PM

Dear Sir,

As per your discussion with Mr Sampath, learned that you would not be available tomorrow to be part of handover process and you would be delegating the Secretary and the treasurer to represent on your behalf.

We request you to kindly impress them to have the handover letter executed as well as submit the list of bonafide members list in your letter head during tomorrow meeting.

[Quoted text hidden]

Dear Sir,

[Quoted text hidden]

4 attachments

-  **Pending Works Annexure III 110917.pdf**
50K
-  **OGAOWA handover letter 110917.pdf**
142K
-  **Grande Corpus Annexure II.PDF**
173K
-  **Grande Corpus Annexure I.PDF**
339K

அறிவிப்பு

பல்லவபுரம் நகராட்சி அலுவலகம்
குரோம்பேட்டை,
சென்னை-44.

ந.க. எண்.2081/2016/இ3

நாள். 01.11.2017

பொருள்: இயற்கை இடர்பாடு - வடகிழக்கு பருவமழை - பல்லவபுரம் நகராட்சி - காஞ்சிபுரம் மாவட்டம் - பல்லாவரம் வட்டம் - தாம்பரம் கோட்டம் - ஈசா பல்லாவரம் கிராமம் - M/s கே.எஸ்.எம். நிர்மான் ஒலிம்பியா டெக் பார்க் பிரைவேட் லிமிடெட் நிறுவனத்தின் - G.S.T சாலையிலுள்ள அடுக்குமாடி குடியிருப்பு கட்டிடத்திலிருந்து மழைநீருடன் கழிவுநீர் அனைத்தும் தேசிய நெடுஞ்சாலையில் வெளியேறுதல் - பொதுமக்களுக்கு மற்றும் போக்குவரத்துக்கு இடையூறு ஏற்படும் வண்ணம் - Crpc சட்டப்பிரிவு 133ன் கீழ் நடவடிக்கை எடுக்க அறிவுறுத்தல் சம்மந்தமாக.

பார்வை: உட்கோட்ட நடுவர் மற்றும் வருவாய் கோட்டாட்சியர், தாம்பரம் அவர்களின் செயல்முறை கடிதம் ந.க.எண்.1151/2017/ஆ, நாள்.31.10.3017.

பார்வையில் காணும் வருவாய் கோட்டாட்சியர், தாம்பரம் அவர்களின் செயல்முறை கடிதத்தில் காஞ்சிபுரம் மாவட்டம், பல்லாவரம் வட்டம், தாம்பரம் கோட்டம், ஈசா பல்லாவரம் கிராமம் M/s கே.எஸ்.எம். நிர்மான் ஒலிம்பியா டெக் பார்க் பிரைவேட் லிமிடெட் நிறுவனத்தின் G.S.T சாலையிலுள்ள 695 குடியிருப்புகள் கொண்ட தங்களுடைய அடுக்குமாடி குடியிருப்பு கட்டிடத்திலிருந்து சுத்திகரிக்கப்படாத கழிவுநீர் தேசிய நெடுஞ்சாலையில் வெளியேறுவதை பார்வையில் கண்ட உத்திரவின்படி கழிவுநீர் வெளியேறுவது தடைசெய்யப்படுகிறது.

இவ்வத்திரவினை கண்டு இனிமேற்கொண்டு மீறும் பட்சத்தில் தங்கள் மீது Crpc சட்டப்பிரிவு 133ன் கீழ் மற்றும் பொது சுகாதார சட்டத்தின் கீழ் நடவடிக்கை மேற்கொள்ளப்படும் என்பதை இதன் மூலம் அறிவிக்கப்படுகிறது.

ஆணையாளர்

பல்லவபுரம் நகராட்சி

பெறுநர்

M/s கே.எஸ்.எம். நிர்மான் ஒலிம்பியா டெக் பார்க் பிரைவேட் லிமிடெட்,
எண்.328, ஜி.எஸ்.டி ரோடு, பல்லாவரம், சென்னை-600 043.

(Email.Id: sales@olympiagroup.in)

நகல்

உட்கோட்ட நடுவர் மற்றும் வருவாய் கோட்டாட்சியர், தாம்பரம்.

நகல் பணிந்து சமர்ப்பிக்கப்படுகிறது

1. மாவட்ட ஆட்சித்தலைவர் காஞ்சிபுரம்.
2. நகராட்சி நிர்வாக மண்டல இயக்குநர், செங்கற்பட்டு (இ) தாம்பரம்.



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Corpus list as of Dec 2017 for Grande

A.J Balaji <ajbalaji@olympiatechpark.com>

Thu, Jan 25, 2018 at 1:07 PM

To: Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Cc: gm-marketing <gm-marketing@olympiagroup.in>, Vishnu <vishnu@olympiagroup.in>

Kind Attention : Mr Narayanamurthy, President OGAOWA

Dear Sir,

With reference to the discussions held with our office and in specific with Mr Sampath Kumar, we herewith enclose the Corpus list as of December 2017 of those owners who have paid the corpus and possessed the flats. Kindly note that this list includes those 26 owners who have raised their concerns and seek your advice on the same.

Look forward to hear from your end so that we can work to have the transition completed at the earliest. Also as advised by you to our GM-Projects, our office will hand over both the STP's on 01st Feb 2018 to association.

Warm Regards,

Balaji A J

E & OE.

**Corpus - Grande - Up to Dec 17.pdf**

227K



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Corpus list as of Dec 2017 for Grande

Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Thu, Feb 1, 2018 at 11:01 PM

To: "A.J Balaji" <ajbalaji@olympiatechpark.com>

Cc: gm-marketing <gm-marketing@olympiagroup.in>, Vishnu <vishnu@olympiagroup.in>

Bcc: ECM <ecm_ogaowa@googlegroups.com>

Dear Sir,

We would like to inform you that the given worksheet for the Corpus Fund calculation is not as per the format we shared vide our letter dated December 11, 2017. There is no details about total number of flats and how many sold as well as registration completed.

You may recall various bi-party meetings and its minutes on Corpus Fund and its accrued interest. Your details lack information on accrued interest.

Since one year more, you are dragging the handover process and reluctant to handover the Corpus Fund. Please be informed that we cannot administer maintenance services without funds. You are required to handover the parent documents, plan approvals, registration and licences and any other documents related to this property alongwith total Corpus Fund with accrued interest.

Unless otherwise, we cannot takeover the STP maintenance as such you have to continue to operate the same till you handover.

We require total handover of the premises alongwith all the equipments /utilities in perfect working condition. In spite of various meetings and requests, correspondences, you are dragging the handover process which confirms all the statutory liabilities continue to bind you alongwith any service failures. We will be constrained to continue to administer maintenance services if you fail to handover for a further period beyond February, 2018.

You are requested to give us the copy of all the related documents enable us to study to come back for clearance to takeover the original documents towards takeover process.

Please confirm your action on or before 5th February, 2018 and your cooperation in this regard will be much appreciated.

Regards

Dr.H.Narayanamurthi
President - OGAOWA

[Quoted text hidden]



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Re: STP taking over

Agi A. Thomas <swatkat37@yahoo.com>

Tue, Oct 30, 2018 at 11:25 AM

Reply-To: "Agi A. Thomas" <swatkat37@yahoo.com>

To: Vishnu - Olympia <vishnu@olympiagroup.in>

Cc: Sampath <gm-marketing@olympiagroup.in>, Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Dear Vishnu,

As shared earlier, STP is shifted to President sir scope till formal handover per norms. Kindly support closure of discussion with him. Thanks!

Rgds,
Agi A. Thomas
Chennai, India.

On Monday, 29 October, 2018, 4:54:07 PM IST, Vishnu - Olympia <vishnu@olympiagroup.in> wrote:

Dear Agi Thomas,

Gentle reminder to take over the STP

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75



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From: Vishnu - Olympia [mailto:vishnu@olympiagroup.in]**Sent:** Wednesday, October 3, 2018 1:53 PM**To:** 'Agi A. Thomas' <swatkat37@yahoo.com>**Cc:** 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'Chandrasekar Sitaraman' <sekarbpcl@gmail.com>; 'Balaji S.' <balajics.mails@gmail.com>; 'Sampath G.M marketing' <gm-



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Re: STP taking over

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Reply-To: "Agi A. Thomas" <swatkat37@yahoo.com>

To: Vishnu - Olympia <vishnu@olympiagroup.in>

Cc: Sampath <gm-marketing@olympiagroup.in>, Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Dear Vishnu,

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Rgds,
Agi A. Thomas
Chennai, India.

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Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75



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From: Vishnu - Olympia [mailto:vishnu@olympiagroup.in]**Sent:** Wednesday, October 3, 2018 1:53 PM**To:** 'Agi A. Thomas' <swatkat37@yahoo.com>**Cc:** 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'Chandrasekar Sitaraman' <sekarbpcl@gmail.com>; 'Balaji S.' <balajics.mails@gmail.com>; 'Sampath G.M marketing' <gm-



OGA OWA <ogaowa2016@gmail.com>

Filing objections against grant of Environmental clearance – reg.

1 message

OGA OWA <ogaowa2016@gmail.com>

Mon, Sep 30, 2019 at 3:29 PM

To: forsec@tn.gov.in, msecytenseiaa@yahoo.com, tnpcb-chn@gov.in, ro.moefccc@gov.in, monitoring-ec@nic.in, collrkpm@nic.in

Cc: Narayanamurti Hariharan <dr.hnm1963@gmail.com>, chandrasekar sitaraman <sekarbpcl@gmail.com>, Balaji S <balajics.mails@gmail.com>, Nirmal Kumar <knirmalk@gmail.com>

To

30.09.2019

The Principal Secretary to Government,
Environment & Forest Department,
Tamilnadu,
Fort St. George, Chennai – 600009.
Email : forsec@tn.gov.in

The Member Secretary,
State Level Environment Impact Government of
Assessment Authority, Tamilnadu,
3rd Floor, Panagal Maaligai, No.1, Jëenis Road,
Saidapet, Chennai – 600015.
Email : msecytenseiaa@yahoo.com

The Member Secretary
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600032.
Email : tnpcb-chn@gov.in

The ACCF(C), Regional Office of MoEF,
34, HEPC Building, 1st & 2nd Floor,
Cathedral Garden Road,
Nungampakkam, Chennai – 600034.
Email : ro.moefccc@gov.in

The District Collector,
Kancheepuram District,
First Floor, Collectorate,
Collectorate,
Kancheepuram – 631501.
Email : collrkpm@nic.in

Monitoring Cell, I A Division,
Ministry of Environment & Forests,
Paryavaran Bhavan,
CGO Complex,
New Delhi – 110003.
Email : monitoring-ec@nic.in

Dear Sir

Sub: 1.Environmental Clearance for the change of development plan of C Tower for the Olympia Grande.
2.Filing objections against grant of Environmental clearance – reg.

Ref: 1. Your Letter no: SEIAA-TN/F 453/KPM/8(a)/EC-145-Amdt/2011 dated 24.02.2015.
2. Ministry of Environment, Forest and Climate change notification no: 2910 dated 09.12.2016.

We would like to inform you that there are 745 apartments and 3000 public are residing ordinarily inside Olympia Grande that includes senior citizens, women and children. It is a gated community and the builtup area is more than 1,50,000 sq. meters.

The developer M/s. KSM Nirman Pvt Ltd has sold the C Tower for establishing restaurant and Lodging inside residential area. We have been reported that the owner of 3rd Floor in C Tower, Mr. R Senthilkumar has applied for Environmental clearance towards establishing restaurants and lodging houses which is classified under the list of industry as per government of Tamilnadu notifications.

There is no valid consent for operating sewage treatment plant and there is no exclusive STP for these restaurant. They are trying to let out restaurant and loading sewage through rain water drainage chambers without treatment which is highly objectionable and illegal.

11/11/2020

Gmail - Filing objections against grant of Environmental clearance – reg.

There is no solid waste disposal system as required by provisions and municipal administration.

There is no air pollution control measures attach to the DG set so as to satisfy the ambient air quality / emission standards and this unit shall let out process emission at any point of time. This unit failed to meet the ambient noise level standards and they usually burn solid waste inside premises.

There is no rain water harvesting so as to recharge the ground water and green belt in and around the premises.

The safety and security of 3000 public will be under threat and affect peaceful living of 745 families inside premises due to air and water pollutants by restaurant operations and lodging inside premises.

The proponent has failed to implement the specific conditions towards environmental clearance (Page 5, 6, 7 & 8 of Operation Phase I, ii, iii, iv, v, vi, vii, viii, ix, x, xi, xii, xiii, xiv, xv, xvi, xvii, xviii, xix, xx, xxi, xxii, xxiii, xxiv, xxv & xxvi) clause and violated. A copy of reference is attached.

Kindly register our objections to establish restaurant and lodging inside Olympia Grande premises of residential area and request you not to give or withdraw any registration / license or consent or clearance to operate the same at the interest of public safety and health.

Thanking You, Sir

For OGAOWA

Dr. H Narayanamurthi
President

S Chandrasekar
Chief Secretary

R S Sakthivel
Treasurer

P Ramanathan
Vice President

M Tholcoopian
Joint Secretary

Dr. H Sankaran
Secretary – Club & Recreation

A Sethuraman
Senior Vice President

Agi Ambotty Thomas
Secretary- Maintenance Engineering

P Balaji
Secretary - Administration

B Balraj
Executive Vice President

S Balaji
Secretary - Legal & PR

K Nirmal Kumar
Secretary-IT & Communication

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM (OGAOWA),
Registration No.569/2016
No.328, GST Road, Pallavaram, Chennai - 43
Website : <http://www.ogaowa.com>

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

26

October 15, 2019

The Principal Secretary to Government
Environment and Pollution Control Department
Secretariat, Tamil Nadu
Chennai – 600009
Email: forsec@tn.gov.in

The Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai,
Guindy, Chennai - 600 032
Email-ID: tnpccb-chn@gov.in

The Joint Chief Environmental Engineer,
Tamilnadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road,
Arumbakkam, Chennai-600 106
Email ID : jceechennai@gmail.com

The District Environmental Engineer
Tamilnadu Pollution Control Board,
First Floor, 950/1, Poonamallee High Road,
Arumbakkam, Chennai-600 106
Email ID : tnpccbchennai@yahoo.in

Dear Sir,

Sub : Violation of Pollution Control norms

Ref : 1. The Revenue Divisional Officer, Tambaram proceedings letter Na.Ka.No.1151/2017/A dt.31.10.2017

2. The Commissioner, Pallavaram Municipality notice Na.Ka.No.2081/2016/E3 dt.01.11.2017

3. The Commissioner, Pallavaram Municipality notice Na.Ka.No.6643/2017/H1 dt.06.06.2018

We would like to inform you that there are 745 apartments and 3000 people are residing ordinarily inside Olympia Grande premises that includes senior citizens, women and children. It is a gated community.

The Managing Director, M/s.KSM Nirman Private Limited / M/s.Olympia Tech Park Private Limited, No.1, SIDCO Industrial Estate, Guindy, Chennai – 600032 is the promoter of this project and maintaining sewage treatment plants at this site through M/s. Clar Aqua Pvt Ltd, No. 10/81, Ganesh Avenue, 4th Street, Sakthi Nagar, Porur, Chennai – 600116. .

They have installed Sewage Treatment Plants in the capacity of 165 KLD and 315 KLD to treat the sewage water for reuse (BOD <20 mg/l & TSS < 20 mg/l). Total STP capacity required (90% of the total water demand = 555 Cu.m.) = 500 KLD.

1. Design, drawing, capacity of both plants are not meeting the standard requirements of municipal administration laws as well as Pollution Control Board.
2. Both the plants are placed and erected at minus basement and found in wrong place where the level of oxygen is restricted which may result in Acrobic and Anacrobic process failures.
3. Whenever raining both plants are found marooned and the sewage water is mixed with rain water always. More so, stagnation of sewage water become mosquito's breeding centre.

" Service to Humanity is Service to God"

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

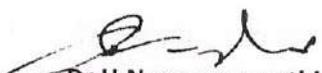
Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

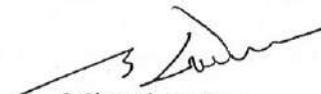
4. The developer violated the specific and general conditions of operation. Refer: Environmental Clearance letter No. SEIAA-TN/F453/KPM/8(a)/EC-145-Amdt/2011 dated 24.02.2015. Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu.
5. The developer do not have any valid consent from Tamil Nadu Pollution Control Board under Sec 21 of the Air (Prevention and Control of Pollution) Act, 1981 and under Sec 25 of the Water (Prevention and Control of Pollution) Act, 1974.
6. The developer violated the Ministry of Environment, Forest and Climate Change Notification no.2910 dt.09/12/2016.
7. The developer violated The Chennai City Municipal Corporation Act 1919 and The Tamil Nadu Combined Development and Building Rules, 2019.
8. The developer do not have valid clearance certificate from Commissioner, Pallavaram Municipality for operating both the Sewage Treatment Plant.
9. The developer violated the Solid Waste Management Rules, 2016 and Sub rules 3(8), 4(6), 4(7) and 4(8) failed to establish facility of segregation of wastes.
10. The developer violated The Tamil Nadu Public Health Act, 1939.

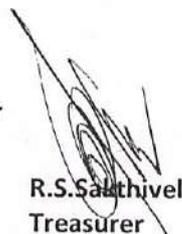
There was a natural calamity during October 30 & 31, 2017 and we observed the sewage water mixed with rain water and flowing on public roads. The Commissioner, Pallavaram Municipality has already issued a notice to the developer as cited above (2) & (3) to implement statutory provisions. Further, we have noticed the sewage water was flowing on roads on 13th October, 2019 and caused public health injury to the residents of Olympia Grande – Gated community as well as to the neighbour residents of Kamaraj Nagar.

We request the authority to take necessary action against the developer and protect the public health of the residents of Olympia Grande.

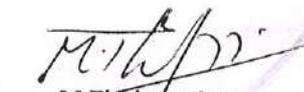
Thanking you, sir
Yours faithfully,
For OGAOWA


Dr.H.Narayanamurthi
President


S Chandrasekar
Chief Secretary


R.S.Sathivel
Treasurer


A Sethuraman
Senior Vice President
Encl : a/a


M Tholcoppian
Joint Secretary


S.Balaji
Secretary – Legal & Public Relations

“ Service to Humanity is Service to God ”

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

28

October 15, 2019

The Commissioner of Police,
Greater Chennai Police,
No. 132, Commissioner Office Building,
EVK Sampath Road, Vepery, Chennai-600007
Email: cop@vsnl.net

Joint Commissioner of Police South (L&O)
Police Commissioner Office Road,
St. Thomas Mount,
Chennai-600 016

The Deputy Commissioner of Police,
Police Commissioner Office Road,
St.Thomas Mount, Chennai.-600 016

The Deputy Commissioner of Police (Intelligence)
Greater Chennai Police,
No. 132, Commissioner Office Building,
EVK Sampath Road, Vepery, Chennai-600007

The Asst. Commissioner of Police
Pallavaram Range
GST Road, Pallavaram, Chennai-600043

The Inspector of Police (L&O)
Pallavaram Police Station - S-5
Pallavaram, Chennai - 600043

Dear Sir,

Sub : Complaint on violation of Pollution Control norms

Ref : 1. The Revenue Divisional Officer, Tambaram proceedings letter Na.Ka.No.1151/2017/A
dt.31.10.2017

2. The Commissioner, Pallavaram Municipality notice Na.Ka.No.2081/2016/E3 dt.01.11.2017

3. The Commissioner, Pallavaram Municipality notice Na.Ka.No.6643/2017/H1 dt.06.06.2018

We would like to inform you that there are 745 apartments and 3000 people are residing ordinarily inside Olympia Grande premises that includes senior citizens, women and children. It is a gated community.

The Managing Director, M/s.KSM Nirman Private Limited / M/s.Olympia Tech Park Private Limited, No.1, SIDCO Industrial Estate, Guindy, Chennai – 600032 is the promoter of this project and maintaining sewage treatment plants at this site through M/s. Clar Aqua Pvt Ltd, No. 10/81, Ganesh Avenue, 4th Street, Sakthi Nagar, Porur, Chennai – 600116.

They have installed Sewage Treatment Plants in the capacity of 165 KLD and 315 KLD to treat the sewage water for reuse (BOD <20 mg/l & TSS < 20 mg/l). Total STP capacity required (90% of the total water demand = 555 Cu.m.) = 500 KLD.

1. Design, drawing, capacity of both plants are not meeting the standard requirements of municipal administration laws as well as Pollution Control Board.
2. Both the plants are placed and erected at minus basement and found in wrong place where the level of oxygen is restricted which may result in Acrobic and Anacrobic process failures.
3. Whenever raining both plants are found marooned and the sewage water is mixed with rain water always. More so, stagnation of sewage water become mosquito's breeding centre.

"Service to Humanity is Service to God"

Not
Added
in
Typed
Set

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

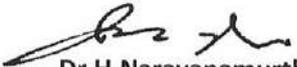
(29)

4. The developer violated the specific and general conditions of operation. Refer: Environmental Clearance letter No. SEIAA-TN/F453/KPM/8(a)/EC-145-Amdt/2011 dated 24.02.2015. Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu.
5. The developer do not have any valid consent from Tamil Nadu Pollution Control Board under Sec 21 of the Air (Prevention and Control of Pollution) Act, 1981 and under Sec 25 of the Water (Prevention and Control of Pollution) Act, 1974.
6. The developer violated the Ministry of Environment, Forest and Climate Change Notification no.2910 dt.09/12/2016.
7. The developer violated The Chennai City Municipal Corporation Act 1919 and The Tamil Nadu Combined Development and Building Rules, 2019.
8. The developer do not have valid clearance certificate from Commissioner, Pallavaram Municipality for operating both the Sewage Treatment Plant.
9. The developer violated the Solid Waste Management Rules, 2016 and Sub rules 3(8), 4(6), 4(7) and 4(8) failed to establish facility of segregation of wastes.
10. The developer violated The Tamil Nadu Public Health Act, 1939.

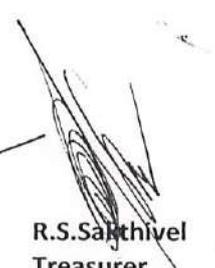
There was a natural calamity during October 30 & 31, 2017 and we observed the sewage water mixed with rain water and flowing on public roads. The Commissioner, Pallavaram Municipality has already issued a notice to the developer as cited above (2) & (3) to implement statutory provisions. Further, we have noticed the sewage water was flowing on roads on 13th October, 2019 and caused public health injury to the residents of Olympia Grande – Gated community as well as to the neighbour residents of Kamaraj Nagar.

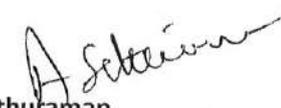
Kindly register complaint on the Developer cum Managing Director of M/s.KSM Nirman Private Ltd and take necessary legal action against him under IPC 269 and CrPC 133 and related applicable provisions and protect public health.

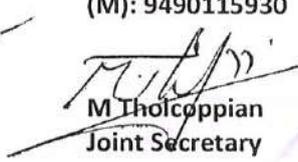
Thanking you, sir
Yours faithfully,
For OGAOWA


Dr.H.Narayanamurthi
President


S Chandrasekar
Chief Secretary
(M): 9490115930


R.S.Sathivel
Treasurer


A Sethuraman
Senior Vice President


M Tholcoppian
Joint Secretary


S.Balaji
Secretary – Legal & Public Relations

Encl : a/a

“ Service to Humanity is Service to God ”

Dr. JAYANTHI. M., I.F.S.,
Member Secretary

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet, Chennai-15.
Telephone No. : 044-2435 9974

30

Letter No. SEIAA-TN/complaint/012003/F.No.63/2019 dated: 30.10.2019

To

The Member Secretary
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

Sir,

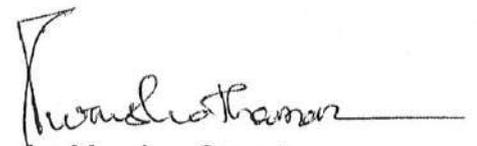
Sub: SEIAA-TN –Complaint received from Dr.H.Narayanamurthi,
President, OGAOWA, Pallavaram, Chennai – Objection for the
change of development plan of C tower for the Olympia Grande
developer of M/s. KSM Nirman Pvt. Ltd., - Reg..

Ref: Complaint received from Thiru. Dr.H.Narayanamurthi, Pallavaram,
District dated 30.09.2019

With reference to the letter cited above, a complaint was received from Dr.H.Narayanamurthi, President, Olympia Grande Apartment Owners Welfare Association, Pallavaram, Chennai for the change of development plan of C tower for the Olympia Grande developer of M/s. KSM Nirman Pvt. Ltd., that has failed to implement the specific conditions towards environmental clearance (page 5,6,7 & 8 of Operation Phase I,ii,iii,iv,v,vi,vii,viii,ix,x,xi,xii,xiii,xiv,xv,xvi,xvii,xviii,xix,xx,xxi,xxii,xxiii,xxiv,xxv,& xxvi) clause and violated.

Hence, it is requested to look in to the complaint petition, if any violation it is requested to take action under The Water (Prevention and Control of Pollution) Act 1974 & The Air (Prevention and Control of Pollution) Act 1981 and the details of action taken may be intimated directly to the petitioner and also intimated to this office for further course of action to be taken by this office if necessary. Hence the above petition is enclosed herewith.

Encl: As above.


for Member Secretary.
30/10/19 SEIAA-TN

Copy to
Dr.H. Narayanamurthi,
President,
Olympia Grande Apartment Owners' Welfare Association, Pallavaram,
No.328, G.s.t. Road,
Pallavaram, Chennai – 43.



31

TAMILNADU POLLUTION CONTROL BOARD

O/o.The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M.Nagar - 603209.
Kancheepuram District

Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/A/2019 dated. 17.12.2019

Sub: TNPC Board - Industries - M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2, 6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District - Operating the unit without consent of the Board - Show Cause notice - Issued - Reg.

Ref: Inspection of the unit by TNPC Board official on 12.11.2019 & 17.12.2019

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

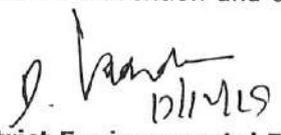
Subject to the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act), no person shall establish the unit in the Air Pollution Control area without obtaining the consent of TNPC Board. Contravention of Section 21 is an offence under Section 37 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of the unit of M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District it was noticed that the unit is in operation without the consent of the Board and has not taken any step to apply for the Consent to Operate of the Board.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 37 of the Act should not be taken against you for contravening the provisions of Section 21 of the Act and also why directions should not be issued under Section 31A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.


**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar**

To
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
No 1 SIDCO Industrial Estate,
Guindy, Chennai 600 032

Copy to
The President,
Olympia Grande Apartment Owners' Welfare Association,
Pallavaram,
No.328, G.S.T. Road, Pallavaram, Chennai -43



32

TAMILNADU POLLUTION CONTROL BOARD

O/o.The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M.Nagar - 603209.
Kancheepuram District.

Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/W/2019 dated. 17.12.2019

Sub: TNPC Board - Industries - M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2, 6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District - Operating the unit without consent of the Board - Show Cause notice - Issued - Reg.

Ref: Inspection of the unit by TNPC Board official on 12.11.2019 & 17.12.2019

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

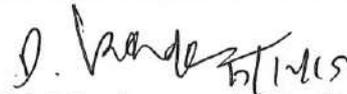
Subject to the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act), no person shall without the valid consent of the Board, shall establish or bring into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or sewer or on land. Contravention of Section 25 is an offence under Section 44 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of the unit of M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District it was noticed that the unit has established its activity and almost all the dwelling units are occupied, sewage generated from the unit is disposed outside the premises. STPs provided in the unit were not in operable condition. The unit has not taken any step to apply for the Consent to Operate of the Board.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also why directions should not be issued under Section 33A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.


**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar**

To
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
No 1 SIDCO Industrial Estate,
Guindy, Chennai 600 032

Copy to
The President,
Olympia Grande Apartment Owners' Welfare Association,
Pallavaram, No.328, G.S.T. Road, Pallavaram, Chennai -43

TAMILNADU POLLUTION CONTROL BOARD



By Speed Post

Proc. No. T2/TNPCB/F-094/Construction/2020 Dated: 19.05.2020



Sub: TNPCB -Industries- M/s. KSM Nirman Pvt Ltd- Olympia Grande at S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Tambaram Taluk, Kancheepuram District- Levying of Environmental Compensation for non compliance of the Section 25 of the Water. (P&CP) Act, 1974 as amended & Section 21 of the Air (P&CP) Act, 1981 as amended - Operating without obtaining Consent of the Board- Show cause notice- issued-Regarding.

*Original
de
22/5/20*

- Ref:
1. Hon'ble National Green Tribunal (NGT), Principal Bench order dated 19.02.2019 in O.A. No. 593 of 2017
 2. CPCB Guidelines for levying of Environmental Compensation
 3. DEE. Proc. No. F-OL-2257/DEE/TNPCB/MMNW&A/2013 dated 08.08.2013
 4. DEE office Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/W&A/2019 dated. 17.12.2019
 5. Inspection of the unit on 04.02.2020
 6. DEE's Lr. No. DEE/TNPCB/F.MMN2257/Not applied/2019 dated 14.02.2020

Whereas the unit of M/s. KSM Nirman Pvt Ltd., Olympia Grande at S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Tambaram Taluk, Kancheepuram District was issued with Show Cause notice vide reference third cited proc.dated 08.08.2013 for constructing Residential Complex without obtaining the consent of the Board.

Whereas, the unit of M/s. KSM Nirman Pvt Ltd has applied for CTE dated 01.08.2013 and additional details were called for from the unit.

Whereas, based on the Hon'ble National Green Tribunal (PB), New Delhi order vide reference first cited and CPCB guidelines vide reference second cited, the District Environmental Engineer, Maraimalainagar inspected the unit on 04.02.2020 and has calculated the environmental compensation as below for the damage caused to the environment on account of the violations by the unit :

$$EC = PI \times N \times R \times S \times LF$$

EC is Environmental Compensation in Rupees.

PI = Pollution Index of industrial sector (The unit falls under Red/Large)

Hence PI=80

N = Number of days of violation took place (From 08.08.2013 Show cause notice issued till latest inspection 04/02/2020). Hence N=2372 days

R = A factor in Rupees (₹) for EC (Rs.250/- average)

S = Factor for scale of operation (1.5 for Large Scale unit)

LF = Location factor. (Industrial unit located within Municipal Boundary or up to 10 Km distance from the Municipal boundary of the City/Town) -Pallavaram Municipality (0.2 Million Population) Hence, LF-1.0

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22343140, 22353141
Fax : 044 - 22353068
Email : tnpcb@md3.vsnl.net.in Web : www.tnpcb.gov.in

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சென்னை மாநகராட்சி
2005-ல் சிபி அபிவிருத்தி
ISSUED UNDER RTI ACT
INFORMATION ACT 2005

34

Therefore, Environmental Compensation:

$$EC = PI \times N \times R \times S \times LF$$

$$= 80 \times 2372 \times 250 \times 1.5 \times 1.0$$

$$= \text{Rs. } 7, 11, 60,000 \text{ (Rs. Seven Crore Eleven lakhs and Sixty Thousand only)}$$

Whereas an amount of Rs.7,11,60,000 is assessed as environmental compensation from 08.08.2013 to 04/02/2020.

Whereas, the Hon'ble NGT in the recent cases has directed to give the opportunity to the units to meet their case and take steps to realize the environmental compensation so imposed to the unit in accordance with the law

Thereby, it is concluded that the unit is violating the Section 25 of the Water (P&CP) Act, 1974 as amended which is offence punishable under Section 44 of the act and section 21 of the Air (P&CP) Act as amended which are offences punishable under section 37 of the Air (P&CP) Act also with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine

Now therefore, you are directed to show cause within SEVEN days from the date of receipt of this notice why the Board shall not recover the Environmental Compensation of Rs.7, 11, 60,000 from 08.08.2013 to 04/02/2020 against you for the non compliance of the provisions of the Section 25 of the Water (P&CP) Act, 1974 as amended & Section 21 of the Air (P&CP) Act, 1981 as amended.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.

To

The General Power of Attorney,
M/s.KSM Nirman Pvt Ltd.,
No.1, SIDCO Industrial Estate, Guindy,
Chennai 600032

CRM
For Chairman
20/5/20

Copy to

The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Maraimalaiagar- For follow up and report.

2005 Act and amendments
REGULATED UNDER RIGHT TO
INFORMATION ACT, 2005

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35

TAMIL NADU FIRE AND RESCUE SERVICES DEPARTMENT

From
Dr. C.Sylendrababu, IPS.,
Director General of Police (Railway)/
Director Fire and Rescue Services (FAC),
No.17, Rukmani Lakshmi pathi Salai,
Egmore,
Chennai - 600 008.

To
M/s. M. Senthil Kumar,
Olympia Grande, Block - C,
No.328, GST Road,
Pallavaram,
Chennai - 600 043.

K.Dis.No.15551/C1/2019

Dated.20.05.2020

Sir,

Sub: Tamil Nadu Fire and Rescue Services - Directorate -
MSB - Issue of Fire Licence requested at M/s. M. Senthil
Kumar, Olympia Grand, T.S.No.2, 4/1, 4/2, 5/1, 5/2,
6/1A, 6/1B, 6/1D1, 8/1A, 22/1, 23/1, 24/1, Block
No.15, Pallavaram Village, Door No.328, GST Road, ISSA
Pallavaram Village, Tambaram Taluk, Chennai - Reg.

Ref: - 1) The Applicant letter dated:30.09.2019.
2) The Joint Director, Northern Region, Chennai,
Report RC.No.3722/C/2020, dated:20.03.2020.

With reference to the letter cited above, the MSB Inspection team,
Northern Region has inspected the building of M/s. M. Senthil Kumar,
Olympia Grand, T.S.No.2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1D1, 8/1A,
22/1, 23/1, 24/1, Block No.15, Pallavaram Village, Door No.328, GST
Road, ISSA Pallavaram Village, Tambaram Taluk, Chennai and the team
has **not recommended** the issue of Fire Licence at this stage due to the
following reasons:-

1. Western side setback area is temporarily closed with steel gate.
2. Hydrant Pipeline disconnected, hence all firefighting systems including Yard Hydrant, Risers, etc., not working.
3. Stilt Floor is converted as Lobby which is not as per approval.
4. Entire pump systems are not connected to the Fire installation.

2) Therefore, you are informed to rectify the above defects and apply for re-inspection for consideration to issue of Fire Licence.

தகவல் அறியும் உரிமைச் சட்டம் 2005

உரிமையாளருக்கு கீழ்க் கட்டப்படும் தொகை

Administrative Personal Assistant to
Deputy Director (Admin.) FAC
Fire and Rescue Services, Chennai-8.

for Director,
Fire and Rescue Services,
Tamil Nadu.

Copy to
The Joint Director, Fire and Rescue Services,
Northern Region, Chennai.





Narayanamurti Hariharan <dr.hnm1963@gmail.com>

Pump Service -STP Grande

Nesaraj <nesaraj@olympiagroup.in>

Tue, Jul 7, 2020 at 5:24 PM

To: A Dhanyakumar <Dhanyakumar@vestian.in>

Cc: vishnu@olympiagroup.in, Narayanamurti Hariharan <dr.hnm1963@gmail.com>, chandrasekar sitaraman <sekarbpcl@gmail.com>

Dear Dhanyakumar,

Kindly Provide the Gate Pass for following Pump & Motor Service to AV Electrical Mr. Anbarasu @ 9884925160 and the same will be returned on 10th July'20.

Filter Feed Pump Set -1Nos [Kirloskar]

Screw Pump Set-2Nos[ABB]

Regards,

Nesaraj A

Disclaimer:

Information contained and transmitted by this e-mail is confidential, proprietary, and legally privileged data of sender's organisation that is intended for use only by the addressee. If you are not the intended recipient, you are notified that any dissemination, distribution, or copying of this e-mail is strictly prohibited and you are requested to delete this e-mail immediately and notify the originator.



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

STP Old Media - Grande

Nesaraj <nesaraj@olympiagroup.in>

Sat, Jul 18, 2020 at 2:57 PM

To: A Dhanyakumar <Dhanyakumar@vestian.in>

Cc: vishnu@olympiagroup.in, Narayanamurti Hariharan <dr.hnm1963@gmail.com>, chandrasekar sitaraman <sekarbpcl@gmail.com>

Dear Dhanyakumar,

Request you allow to clear and taken out the old bio filter media by Clar Aqua from 315KLD Plant.

Regards,

Nesaraj A

Disclaimer:

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Narayanamurti Hariharan <dr.hnm1963@gmail.com>

RE: STP Operator - Grande

Nesaraj <nesaraj@olympiagroup.in>

Mon, Jul 20, 2020 at 9:23 AM

To: A Dhanyakumar <Dhanyakumar@vestian.in>

Cc: vishnu@olympiagroup.in, Narayanamurti Hariharan <dr.hnm1963@gmail.com>, chandrasekar sitaraman <sekarbpcl@gmail.com>

Dear Dhanyakumar,

Request you to allow the following M/s. Clar Aqua team member for STP operation.

Vignesh S- Operator

Regards,

Nesaraj A

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From: Nesaraj [mailto:nesaraj@olympiagroup.in]**Sent:** Friday, July 10, 2020 11:44 PM**To:** 'A Dhanyakumar' <Dhanyakumar@vestian.in>**Cc:** vishnu@olympiagroup.in; 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>**Subject:** STP Operator - Grande

Dear Dhanyakumar,

Request you to allow the following M/s. Clar Aqua team member for STP operation.

Moorthy R- Operator

Regards,

Nesaraj A

Disclaimer:



Narayanamurti Hariharan <dr.hnm1963@gmail.com>

RE: STP - Grande

Nesaraj <nesaraj@olympiagroup.in>

Thu, Aug 6, 2020 at 9:53 AM

To: A Dhanyakumar <Dhanyakumar@vestian.in>

Cc: vishnu@olympiagroup.in, Narayanamurti Hariharan <dr.hnm1963@gmail.com>, chandrasekar sitaraman <sekarbpcl@gmail.com>

Dear Dhanyakumar,

Reference to the trail mail, kindly allow the following M/s. Clar Aqua team members for the Periodical Inspection / Routine Service for the plant up to 31st Aug'20.

Mr. Periyasamy

Mr. Uthirakotti

Mr. Jagan-Electrician

Mr. Karthik

Mr. Kalaivanan

Mr. Murali-Plumbing

Mr. Dhanasekar- Technician

Regards,

Nesaraj A

Disclaimer:

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From: Nesaraj [mailto:nesaraj@olympiagroup.in]**Sent:** Tuesday, August 04, 2020 11:40 AM**To:** 'A Dhanyakumar' <Dhanyakumar@vestian.in>**Cc:** vishnu@olympiagroup.in; Narayanamurti Hariharan (dr.hnm1963@gmail.com)<dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>**Subject:** RE: STP - Grande

Dear Dhanyakumar,



TAMILNADU POLLUTION CONTROL BOARD

41



BY RPAD

From

Dr. S. Selvan, M.E., M.B.A., Ph.D.,
Appellate Authority /
Chief Environmental Engineer,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To

Thiru. I. Vinayagamoorthi,
F1-3BX & 3BY,
Olympia Grande Apartment,
No. 328, GST Road,
Pallavaram,
Chennai – 600 043.

Letter No: TNPCB/RTIA/014465/A068/2020, dt. 09.2020

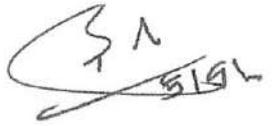
Sub: TNPCB – RTI Act 2005 – Seeking Information under RTI Act –
Information Furnished – Reg.

Ref: Your Appeal Petition dated: 06.08.2020, received here on 13.08.2020.

@@@@@

With reference to your Appeal Petition cited above, you have sought certain information under RTI Act 2005. In this connection, I am to inform that the available information is annexed to this letter.

Encl: As above.


Appellate Authority



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru. D. Vasudevan, B.E., M.Tech.,
Public Information Officer,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

To

The Appellate Authority (RTI),
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy,
Chennai -600 032.

Letter No. DEE/TNPCB/MMN/F- 9998/RTIA/2020/Dt. 29.08.2020

Sir,

Sub: O/o. DEE - TNPCB – MMN – Information for the RTIA Appeal petition – Submitted – Regarding.

Ref: 1. Petition under the RTI Act 2005 dated 29.06.2020 received on 06.07.2020
2. Petition under the RTI Act 2005 dated 09.07.2020 received on 21.07.2020
3. T.O. Letter No. DEE/TNPCB/MMN/F- 9851 & 9898/RTIA/2020/Dt. 28.07.2020
4. Petition under the RTI Act 2005 dated 06.08.2020 received on 10.08.2020
5. Petition under the RTI Act 2005 dated 06.08.2020 through Board's Lr. dt.18.08.2020
6. Board's Memo No. TNPCB/RTIA8014465/Appeal-068/2020, dated 21.08.2020 received on 28.08.2020

With reference to the Board's memo cited, I submit to state that information as sought by the petitioner under the RTI Act, 2005 was already furnished vide this office Letter under reference 3rd cited. But the petitioner preferred the appeal before the Appellate Authority, therefore the information to be furnished is enclosed in the Annexure – I so as to furnish the same to the petitioner.

This is submitted for kind information and necessary action please.

[Handwritten Signature]
Public Information Officer,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Nagar

சென்னை மாநகராட்சி
2005-ம் ஆண்டு சட்டம்
ISSUED UNDER RIGHT TO
INFORMATION ACT 2005

Annexure - I

Sl.No.	Information Sought for	Information furnished
1	<p>Oyo Townhouse, 3rd, 4th and 5th floor of 'C' tower, Olymia Grande Premises, No. 328, GST Road, Pallavaram – 600 046 is running lodging house illegally. There are 144 lodging houses accommodated in this building apart food industry. They are generating sewage water from their day to day operation and discharging sewage without treatment to the storm water drainage that causes stagnation and mosquito menace and bad odor. They do not possess valid consent to operate the sewage treatment plant. Kindly refer our petition for information sought and request to provide relevant information and details.</p> <p>Oyo Townhouse, a residential hotel installed separate and exclusive STP for their use at basement by encroaching car parking below C Tower. They are regularly pumping out sewage water in to rain water channel and spread other basement area. It is an establishment with separate entity meant for commercial purposes. OYO Townhouse do not possess trade license, fire license, eating house license and PCB consent. They have violated approved building plan of CMDA. You have also personally verified the sewage water mix up and spread in to rain water channel on 29/07/2020 06.30 pm.</p> <p>I request you to furnish the copy of action taken/order against "OYO Town House" towards protecting public health from pollution.</p> <p>Kindly arrange to provide the relevant details (banning operation) at the earliest for which any necessary fee to be paid, I am ready to pay the same.</p>	<p>The unit of M/s. KSM Nirman Pvt Ltd, has obtained Environmental Clearance from SEIAA.TN vide Letter No.SEIAA/ TN/ F.453/ EC/8(a)/ 145/2011 Date.16.04.2013 and subsequently obtained amendment vide Letter No.SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated.24.02.2015 for establishment of a residential and Service Apartment complex at S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, etc., Issa Pallavaram Village, Tambaram Taluk, Chengalpattu District with a total built up area of 105554.91 Sq.m. in a plot area of 28613.94 Sq.m.comprising of the following:</p> <p>Block A- B+S+11 Floors – 9 Towers -396 units, Block B- B+S+11 Floors-3 Towers - 132 units, Block C- B+S+11 Floors-1 Tower - 108 Service apartments + 2 floors of restaurant with kitchen and an office, Block D- B+S+11 Floors-1 Tower - 33 units, Block E- B+S+11 Floors-1 Tower - 29 units, EWS- B+S+11 Floors-L1G1 & 2 - 2 Towers - 154 units, Club House- B+S+4 Floors- 1 Tower.</p> <p>Meanwhile based on a complaint received from Olympia Grande Apartment Owners Welfare Association, (OGAOWA), Pallavaram and other members of OGAOWA against the builder of their Residential Complex, that M/s. KSM Nirman Pvt Ltd, for not operating the STPs and discharging the untreated sewage into municipal drainage line, the unit was inspected by TNPCB Officials on 12.11.2019 and 17.12.2019 and during inspection it was noticed that sewage generated from the complex</p>

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 திருச்சி
 ISSUED UNDER RIGHT TO
 INFORMATION ACT 2005

(Residential and Commerical complex - Oyo Town House) is disposed outside the premises. STPs provided in the unit were not in operable condition. The unit has not taken any step to apply for the Consent to Operate of the Board. Hence show cause notice was issued to the unit of M/s. KSM Nirman Pvt Ltd, vide T.O Proceedings No.F.MMN2257/Not applied/ DEE/ TNPCB/W&A/2019 dated. 17.12.2019.

Action taken on the Oyo Town House

1. Show cause notice was issued to the M/s. KSM Nirman Pvt Ltd for its Residential and Service Apartment Complex - Oyo Town House vide T.O Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/W&A/2019 dated. 17.12.2019. (copy enclosed).

2.As the unit of M/s. KSM Nirman Pvt Ltd - (Residential and Service Apartment Complex - Oyo Town House) has not responded to the show cause notice.

Another show cause notice was issued by the Board vide Proceeding No. T2/TNPCB/F.094/Construction/2020 dated 19.05.2020 to the above said complex that why Board shall not recover the Environmental Compensation of Rs. 7,11,60,000 for the non compliance of the provisions of the Sec 25 of Water (P&CP) 1974 Act, and Sec 21 of Air (P&CP) Act, 1987 (copy enclosed).

3. Based on the direction of the Hon'ble National Green Tribunal in O.A.No. 53 of 2020 the said complex (Residential and Service Apartment complex - Oyo Town House) of M/s. KSM Nirman Pvt Ltd, was inspected by the Joint Committee constituted by the Tribunal on 14.08.2020. so as to furnish the report to the Hon'ble National Green Tribunal

ഇതരർ വേണ്ടി ഉപയോഗിക്കരുത്
2005ൽ ജിഐ ഐ ആക്ട് പ്രകാരം
ISSUED UNDER RIGHT TO
INFORMATION ACT 2005

[Handwritten Signature]
Public Information Officer,
District Environmental Engineer,
Tamil Nadu Pollution Control Board

BY RPAD



TAMILNADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M. Nagar - 603209.
Kancheepuram District

Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/A/2019 dated. 17.12.2019

Sub: TNPC Board - Industries - M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,
6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District -
Operating the unit without consent of the Board- Show Cause notice - Issued - Reg.

Ref: Inspection of the unit by TNPC Board official on 12.11.2019 & 17.12.2019

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act), no person shall establish the unit in the Air Pollution Control area without obtaining the consent of TNPC Board. Contravention of Section 21 is an offence under Section 37 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of the unit of M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District it was noticed that the unit is in operation without the consent of the Board and has not taken any step to apply for the Consent to Operate of the Board.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 37 of the Act should not be taken against you for contravening the provisions of Section 21 of the Act and also why directions should not be issued under Section 31A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

[Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

To
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
No 1 SIDCO Industrial Estate,
Guindy, Chennai 600 032

Received
[Signature]
(S.C. HANDRASEKAR)
Secretary

Copy to
The President,
Olympia Grande Apartment Owners' Welfare Association,
Pallavaram,
No.328, G.S.T. Road, Pallavaram, Chennai -43

OGAOWA

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ISSUED UNDER RIGHT TO INFORMATION ACT 2005

BY RPAD



TAMILNADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M.Nagar - 603209.
Kancheepuram District.

Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/W/2019 dated. 17.12.2019

Sub: TNPC Board - Industries - M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2, 6/1A,5/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District - Operating the unit without consent of the Board - Show Cause notice - Issued - Reg.

Ref: Inspection of the unit by TNPC Board official on 12.11.2019 & 17.12.2019

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act), no person shall without the valid consent of the Board, shall establish or bring into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or sewer or on land. Contravention of Section 25 is an offence under Section 44 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of the unit of M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,5/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District it was noticed that the unit has established its activity and almost all the dwelling units are occupied, sewage generated from the unit is disposed outside the premises. STPs provided in the unit were not in operable condition. The unit has not taken any step to apply for the Consent to Operate of the Board.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also why directions should not be issued under Section 33A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

J. Venk
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

To
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
No 1 SIDCO Industrial Estate,
Guindy, Chennai 600 032

Received
S. Chandrasekar
Secretary

Copy to
The President,
Olympia Grande Apartment Owners' Welfare Association,
Pallavaram, No.328, G.S.T. Road, Pallavaram, Chennai -43

OGA.OWA.A
17/12/19

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சென்னை மாநகராட்சி
பொது உரிமை அணுகல்
ISSUED UNDER RIGHT TO
INFORMATION ACT 2005

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

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To,

25.09.2020

The Principal Secretary to Government,
Environment & Forest Department,
Secretariat, Chennai 600009

Email: forsec@tn.gov.in

The Member Secretary,
State Level Environment Impact Government of
Assessment Authority, Tamilnadu,
Panagal Maaligai, No. 1, Jeenis Road,
Saidapet, Chennai – 600015.
Email: mstnseiaa@yahoo.com

The ACCF(C), Regional Office of MoEF,
34, HEPC Building, 1st & 2nd Floor,
Cathedral Garden Road,
Nungambakkam, Chennai – 600034.
Email: ro.moefccc@gov.in

The Chief Minister Special Cell,
Secretariat, Chennai 600009
Email: cmcell@tn.gov.in

The Deputy Director General of Forests (C),
Ministry of Env., Forest and Climate Change,
Reg.Office (SEZ), 1st and 1nd Floor, 3rd Floor,
34, Cathedral Garden Road,
Nungambakkam, Chennai – 34
Email: ro.moefccc@gov.in

Monitoring Cell, I A Division,
Ministry of Environment & Forests,
Paryavaran Bhavan,
CGO Complex, New Delhi – 110003.
Email: ec@nic.in

Dear Sir,

Sub: Violations and Non-Compliance to Environmental Clearance in respect of Residential Apartments – OLYMPIA GRANDE by M/s KSM Nirman Pvt Ltd, Block no 15, ward no – 'A' Door No: 328, GST Road of ISSA Pallavaram Village, Tambaram Taluk, Chengalpattu District – Reg.

- Ref:
1. Your Letter No, SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013.
 2. Your Letter No. SEIAA-TN/E453/KPM/B(a)/EC-145-Amdt/2011 dated 24.02.2015.
 3. Your Letter No. EP/12.1/SEIAA/2017 – 18/13/TN/1731 dated 30.10.2017.
 4. Your Letter no. SEIAA-TN/Complaint/02003/F.No.63/2019 dated 30.10.2019.
 5. Your Letter no. SEIAA-TN/Complaint/012223/F.No.63/2019 dated 09.11.2019.
 6. Our Letter dated 30.09.2019 & 01.06.2020.

We would like to inform you that the violations and non-compliance to the Environmental clearance are continued by the developer M/s. KSM Nirman Private Limited, Mezzanine Floor, Altius Towers, Phase II, Olympia Technology Park, #1, SIDCO Industrial Estate, Guindy Chennai 600 032 and no corrective actions initiated so far. We have tabled the failures and non-compliance and the same is attached herewith for your kind perusal and immediate action in Annexure 1.

Page 1 of 2

“ Service to Humanity is Service to God”

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

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The Director(S) conducted compliance audit on 02.08.2017 and report dated 30.10.2017. It reveals and recorded many failures and non-compliances to the environmental clearance. In spite of that the developer did not bother about compliances to the Environment Protection Act, 1988. The existing status are continuing for many years and thus residents of 788 apartments are badly affected.

It is not an appeal preferred against the Environmental clearance rather the report on non-compliance status and failures of the developer. There are 788 apartments and 3000 people are residing ordinarily inside Olympia Grande premises that includes senior citizens, women and children. It is a gated community. OYO Townhouse – a residential hotel with 144 suits is also functioning inside premises and continue to discharge untreated sewage in basement area by violating PCB norms.

The Managing Director, M/s.KSM Nirman Private Limited / M/s.Olympia Tech Park Private Limited, No.1, SIDCO Industrial Estate, Guindy, Chennai – 600032 is the promoter of this project and maintaining sewage treatment plants at this site through M/s. Clar Aqua Pvt Lt, No. 10/81, Ganesh Avenue, 4th Street, Sakthi Nagar, Porur, Chennai – 600116. Whenever raining, both plants re found marooned and the sewage water is mixed with rain water always. More so, stagnation of sewage water become mosquito breeding center. They continue to discharge untreated sewage water to the road side municipal sewage line without providing recycling water as per the environmental clearance.

We request the authority to take necessary action against the developer

1. Cancel the environmental clearance.
2. Banning operations of OYO Townhouse – Industry

And protect the public health and environment.

Thanking you, Sir

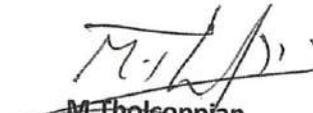
Yours Faithfully,,
For OGAOWA

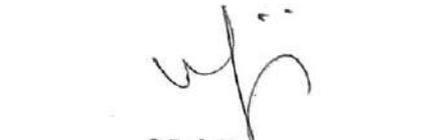

Dr.H.Narayanamurthi
President


S Chandrasekar
Chief Secretary
(M) : 9490115930


R.S.Sathivel
Treasurer


A Sethuraman
Senior Vice President


M.Tholcoppian
Joint Secretary


S.Balaji
Secretary – Legal & Public Relations

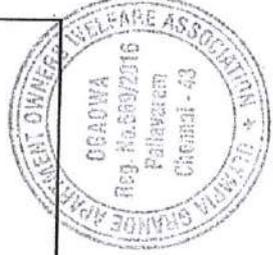
Failures and Non Compliance Report

EIAA/TN/F.453/EC/8(a)/145/2011 Dated : 16.04.2013

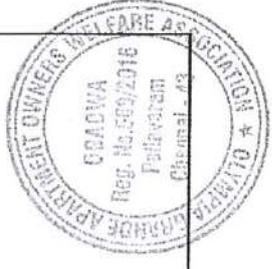
EIAA/TN/F.453/KPM/8(a)/EC-145-Amdt/20111 Dated : 24.02.2015

port No	Condition	Non Compliance	Remarks
Specific Conditions - Construction Phase			
I	Consent for Establishment' shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up of any construction activity at the site.	The developer fails to obtain consent to operate STP. Tamil Nadu Pollution Control Board has issued show cause letter dated 17.12.2019 and 19.05.2020	Copy Attached
XVI	Storm water control and its relise shall be as per CGWB and BIS standards for various applications.	Rain water control and its reuse is not conforming CGWB and BIS standards. There is no provision.	
XX	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill the requirement.	Roof is not meetig the prescriptive requirement 4.3.1 of Energy Conservation Building Code	
XXII	Opaque wall should meet prespective requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation to fulfill the requirement.	Opaque wall is not meetig the prescriptive requirement 4.3.2 of Energy Conservation Building Code	
XXV	Proper approach road for fire - fighting vehicles and for rescue operations in the event of emergency shall be made.	There is no proper approach road is found for fire fighting vehicles and for rescue operations.	
XXVII	All ECBC norms have to be adopted.	Failed to comply ECBC norms.	
XXVIII	The proponent should ensure to keep necessary road width as per O.M. dated 07.02.2012 of MOEF, GOI, New Delhi with respect to high rise buildings.	There is no minimum width of road (right of way) is found inside premises. The height of the building is 36.95 meter.	

<p>I</p> <p>The proponent as committed shall be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage disposal, solid waste disposal and environmental monitoring facility, post handing over for a span of one year and during the first year itself association of the apartment owners shall be formed and entire above responsibilities shall be transferred and maintained by them continuously throughout.</p>	<p>The proponent failed to maintain the common facilities and left the project abruptly without handing over.</p>
<p>II</p> <p>Before handing over of the completed flats to the allottees the entire water requirement during operation phase shall be met from Pallavaram Municipality as committed after getting permission</p>	<p>There is no provision for water supply from Pallavaram municipality and not found pipelines connecting from inside premises to public distribution system.</p>
<p>III</p> <p>The proponent as committed shall utilize 190 KLD of treated sewage for flushig 21 KLD for gardening & 203 KLD disposed to CMWSSB sewer line scienifically throughout the period of operation.</p>	<p>Failed and non-complied</p>
<p>IV</p> <p>The proponent shall ensure that strom water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the strom water shall be properly</p>	<p>Failed and non-complied</p>
<p>V</p> <p>The proponent should also ensure that necessary trenches for openings shall be provided at periodic interals along the compound wall, so as to let out the strom water during rainy season without</p>	<p>Failed and non-complied</p>
<p>VI</p> <p>The proponent shall ensure that rain water collected from the covered roof of the building etc shall be scientifically harvested so as to ensure the maximum benefication of rain water harvesting.</p>	<p>Failed and non-complied</p>
<p>VII</p> <p>Rain water harvesting for roof run off and surface run-off as per plan dубmitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease etc.</p>	<p>Failed and non-complied</p>



<p>VIII</p> <p>The proponent shall issue plans showing separate pipes as marked with different colour with the following details.</p> <ol style="list-style-type: none"> 1. Location of STP, compost system, underground sewer lines. 2. Pipe line conveying the treated effluent for green belt development. 3. Pipe line conveying the treated effluent for toilet flushing. 4. Water supply pipeline. 5. Gas supply pipe line if proposed. 6. Telephone cable. 7. Power Cable. 8. Storm water drain. 9. Rain water harvesting system. <p>to all the allottees / owners while executing the allotment order / sale deed.</p>	<p>Failed and refused to provide the plans to the allottees.</p>	
<p>IX</p> <p>The solid waste generated from the project activity shall be treated and disposed off as committed and as per the prescribed method of collection and segregation at source etc.</p>	<p>Failed and non-complied</p>	
<p>XVI</p> <p>Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of apartments shall be provided.</p>	<p>Installed solar pannels for .2 KW against the 30 KW</p>	
<p>XIX</p> <p>The proponent shall install two STP units each consists of bar screen chamber, equalization tank, MBBR, Secondary clarified tank, Alum Doser, Clarified water tank, Mechanical filter press, Pressure sand filter, Activated carbon filter, UV Disinfection system, Ultra filtration unit & Final holding tank as committed (Capacity of 195 KLD & 315 KLD) and operated continuously to achieve the standards prescribed by the Tamil Nadu Pollution Control Board.</p>	<p>Both STP units are not found working and meeting the standards prescribed by the TNPCB.</p>	
<p>XX</p> <p>It is the sole responsibility of the proponent to dispose 203 KLD of treated sewage to CMWSSB sewer line throughout the period of operation as committed.</p>	<p>Failed and non-complied</p>	
<p>XXI</p> <p>It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development / avenue plantation should not pollute the soil/ground water/adjacent canals/lakes/ponds etc.</p>	<p>Failed and non-complied</p>	



XXII	Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.	Failed and non-complied
XXV	To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within facility.	Failed and non-complied
XXVI	A terrace garden area of 1981.78 sq.m (Roof top area) shall be developed and maintained continuously by the proponent as committed.	Failed and non-complied
General Conditions		
I	It is mandatory for the project proponent to furnish to the SEIAA, half yearly compliance report in Hard and Soft copies on 01st June and 01st December of each calendar year in respect of the conditions stipulated in the prior environmental clearance.	Failed and non-complied
III	A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation / municipalities / executive officer of town panchayat/Block development officers of panchayat union whichever is applicable and the local NGO, if any from whom suggestions / representations if any have been recovered while processing the proposal. The clearance letter shall also be put on the website of the proponent.	Failed and non-complied
V	All other statutory clearances such as the approvals for storage of diesel from Chief Controller or Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, State / Central Ground water authorities, Coastal Regulatory Zone Authority, Other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.	Failed and non-complied



XIII	of compliance of the stipulated conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective zonal office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board.	Failed and non-complied	
XIV	The environmental statement for each financial year ending 31st March in Form V as in mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest Bangalore by e-mail.	Failed and non-complied	
XIX	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Failures to compliance can be recorded and accordingly environmental clearance can be withdrawn.	
XX	The above condition will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National commission for protection of child right rules 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other courts of law including the Hon'ble Natural Green Tribunal relating to the subject matter.	Specific condition and General Conditions have not been fulfilled by the promoter.	

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<p>1. Die ...</p> <p>2. Die ...</p> <p>3. Die ...</p> <p>4. Die ...</p> <p>5. Die ...</p> <p>6. Die ...</p> <p>7. Die ...</p> <p>8. Die ...</p> <p>9. Die ...</p> <p>10. Die ...</p>	<p>1. Die ...</p> <p>2. Die ...</p> <p>3. Die ...</p> <p>4. Die ...</p> <p>5. Die ...</p> <p>6. Die ...</p> <p>7. Die ...</p> <p>8. Die ...</p> <p>9. Die ...</p> <p>10. Die ...</p>	<p>1. Die ...</p> <p>2. Die ...</p> <p>3. Die ...</p> <p>4. Die ...</p> <p>5. Die ...</p> <p>6. Die ...</p> <p>7. Die ...</p> <p>8. Die ...</p> <p>9. Die ...</p> <p>10. Die ...</p>
<p>1. Die ...</p> <p>2. Die ...</p> <p>3. Die ...</p> <p>4. Die ...</p> <p>5. Die ...</p> <p>6. Die ...</p> <p>7. Die ...</p> <p>8. Die ...</p> <p>9. Die ...</p> <p>10. Die ...</p>	<p>1. Die ...</p> <p>2. Die ...</p> <p>3. Die ...</p> <p>4. Die ...</p> <p>5. Die ...</p> <p>6. Die ...</p> <p>7. Die ...</p> <p>8. Die ...</p> <p>9. Die ...</p> <p>10. Die ...</p>	<p>1. Die ...</p> <p>2. Die ...</p> <p>3. Die ...</p> <p>4. Die ...</p> <p>5. Die ...</p> <p>6. Die ...</p> <p>7. Die ...</p> <p>8. Die ...</p> <p>9. Die ...</p> <p>10. Die ...</p>

BEFORE THE TAMIL NADU REAL ESTATE
APPELATE TRIBUNAL (TNREAT)

(Tamil Nadu, Puducherry, Andaman &
Nicobar Island)

(Under the Real Estate Regulation
and Development Act 2016)

Dated : 09.11.2020

Coram : Mr.Justice B.Rajendran, Chairperson
Mr.N.Balasubramanian, Judicial Member
Ms.Leena Nair, Administrative Member

Appeal No.75 of 2019

Olympia Grande Apartment Owner's Welfare
Association, Pallavaram Registration ... Appellant(s)
Vs
M/s.KSM Nirman Private Limited ... Respondent(s)

This appeal was taken on file on 26.11.2019 and came up for final hearing on 13.10.2020 in the presence of M/s. Hari Radhakrishnan, G.Derrick Sam, G.Vijayabalan, N.Ahilandeeswari, J.Ganesh Ram, Advocates for the Appellants. The respondents appeared through M/s.Fox Mandal & Associates, P.Jayaprakash, J.John Zachariah, M.V.V.N. Sivanthy, Vijay R Sekar Advocates. Having heard the arguments of both sides through video conferencing and having stood over for consideration till this day and this Tribunal delivered the following:

ORDER

1. The appellant is the Olympia Grande Apartments Owners' Welfare Association and the respondent is the promoter. The appellant preferred a complaint in C.No.327/2019 before the Regulatory Authority for the relief of handing over of Corpus Fund, documents, direction to rectify anomalies and deviation and damages and also to fulfill the promises and commitments at the time of sale. The respondent/promoter would contend that the completion certificate for the 16 residential flats have been obtained prior to the notification of the RERA. The promoter had completed 16 residential towers and handed over possession in 2016 itself. The 17th tower is a commercial tower consisting of serviced apartments. On the above said contentions the authority came to a

conclusion that all the 16 residential towers have been completed and handed over possession as well as completion certificates for these 16 residential towers obtained prior to the Act coming into force, the complaint is not maintainable and is ordered accordingly. Aggrieved upon that the appellant/allottee association came forward with this appeal.

2. The learned counsel for the appellant would submit that the project includes 17 towers consisting of A (9 towers) B (3 towers) C (1 tower) D (1 tower) E (1 tower) F (2 towers) and planning permit has been applied by the developer and permission granted by CMDA on 26.04.2012. All the 788 owners have paid for the UDS for the total common area and has right and privilege for the use of common area for the common purposes. Olympia Grande by its name and premises plan approval is one and unique and all the 788 allottees have UDS in the total area of the premises and can enjoy the property right of common area and no way it is separated as stand alone. Therefore, there is no relevancy for the 3 partial completion certificates. Further would submit that the partial completion certificate dated 13.05.2015, 6.11.2015 and 15.02.2016 have no legal sanction to issue any partial completion certificate. The promoter has applied for completion certificate on 31.05.2017 in any event on the date of coming into force of RERA Act 2016. The promoter did not have a valid completion certificate. The application for completion certificate was made only on December 2017. Further would submit that on the date of coming into force of Section 3 of the RERA Act 2016 the respondent had not even applied for completion certificate. Therefore the subject project was an ongoing project. Lastly, the appellant's counsel would submit that the 17th tower of the integrated project was converted from residential to commercial in blatant violation of provision of Section 14 (2) (ii) of RERA 2016. Hence, the appellant prayed to set aside the order of the Authority.

3. The learned counsel for the respondent/buildër would submit that the project of the promoter commenced in the year 2012, possession handed over in the year 2015 and appellant association itself formed in the year 2016. Hence prima facie the complaint itself is not maintainable. Further would submit that the intention of the developer to take up commercial development has been

incorporated in the contract executed with the allottees. In addition the allottees have also been informed about the project being developed in phases and not at a time vide clause 26 of the construction agreement. On 6.7.2017 itself intimation of handing over of common area maintenance to the Apartments' Owners Welfare Association, even then, they have not taken any steps to take charge of the maintenance. In fact to establish bonafide the developer has deposited the corpus fund with interest in a fixed deposit with the Federal Bank and the copy of the receipt and statement of accounts of the corpus fund were informed to the Appellant. But the Appellant has not produced the register of members to substantiate its claim of being the rightful association. In fact there is a dispute between the apartment owners and there was a complaint before the District Registrar (Administration) cum Registrar of Societies against the appellant on the grounds of mismanagement. Any how the respondent/developer completed the project and handed over the possession before the Act came into force. Hence the complaint itself is not maintainable. So the authority rightly came to a correct conclusion. So there is no chance for interference. Therefore the appeal has to be dismissed.

4. Points for consideration:

1. Whether the complaint is maintainable?
2. Whether the appeal deserves to be allowed or not?

Point No.1:

5. Perused both side contentions. On perusal the Appellant came forward with the complaint for the relief of handing over of corpus fund and documents and for rectification of some defects in construction. The appellant has not prayed for registration of project. The only contention raised by the promoter/respondent is that the apartments have been completed and handed over possession in the year 2015 i.e., before the RERA Act came into force. So the RERA has no jurisdiction to entertain the complaint. The authority has decided the complaint of the appellant as not maintainable since the project has been completed in the year 2015 and handed over possession before the RERA Act came into force.

The Learned Authority has not considered the relief sought for by the appellant and the impugned order is not with regard to maintainability alone. In such circumstances the Learned Authority ought to have decided that the relief sought for by the appellant is, why not maintainable before the RERA Authority and what is the remedy for their grievances have not been discussed. On the side of the appellants they have relied CMDA letter to the appellant regarding deviation from approved plan as a precedent. The appellant has relied the order In Complaint No.35 of 2018 of the RERA, Chennai and also relied the confirmation order for Appeal No.5 of 2018 by the Division Bench of the Hon'ble Madras High Court in CMA No.2287/2019 and also relied the Order of Haryana RERA Gurugram in Complaint No.7 of 2018 dated 21.8.2018. Before going to discuss the merits of the appeal first of all we have to decide whether the complaint is maintainable or not.

6. The Real Estate (Regulations and Development) Act 2016 published in gazette on 26.03.2016 Section 1 came into force. Section 2, Sections 20 to 39, Sections 41 to 58, Sections 71 to 78, Sections 81 to 92 came into force on 01.05.2016 Section 3 to 19, 40, 59 to 70, 79 and 80 came into force on 01.05.2017. The Real Estate Act Tamil Nadu Rules 2017 came into force on 22.06.2017. Section 3 of the RERA Act dealt with prior registration of Real Estate project with RERA. In this case admittedly the respondent's project was completed and handed over possession in the year 2015 and there is no dispute. On the side of the appellant the only contention is that the Corpus Fund of the project, documents regarding the real estate projects have not been handed over or rectified the deviation and paid damages. These are the reliefs sought for by the Appellant before the Authority. After handing over possession without rectifying the above items, as narrated in the relief, whether the promoter can be relieved from the clutches of the law. This is the main question to be answered first. In this RERA Act there is a specific word for the ouster of civil court jurisdiction contemplated u/s 79 which runs as follows :

79. No civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Authority or the adjudicating officer or the Appellate Tribunal is empowered by or under

this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.

7. According to this provision no civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Real Estate Authority or the Adjudicating Officer or the Appellate Tribunal is empowered under this Act. Under this Act what are the facts to be determined is narrated and emphasized in the background of the Act or preamble of the Act. The Loksabha Standing Committee on Urban Development has filed its report (Thirtieth report of fifteenth Loksabha). In this draft report of the Real Estate (Regulation and Development) Bill 2013 in Chapter 1 the background of the bill is stated as follows:

The real estate sector plays a catalytic role in fulfilling the need and demand for housing and infrastructure in the country. While this sector has grown significantly in recent years, it has been largely unregulated. There is, thus, absence of professionalism and standardization and lack of adequate consumer protection. Though the Consumer Protection Act, 1986 is available as a forum to the buyers in the real estate market, the recourse is only curative and is inadequate to address all the concerns of buyers and promoters in that sector. The lack of standardization has been a constraint to the healthy and orderly growth of industry. Therefore, the need for regulating the sector has been emphasized in various forums. Though availability of loan both through private and public banks have become easier, the high rate of interest and the higher EMI has posed additional financial burden on the people with the largely unregulated Real Estate and Housing Sector. Consequently the consumers are unable to procure complete information or enforce accountability against builders and developers in the absence of an effective mechanism in place. At this juncture the need for the Real Estate (Regulation and Development) Bill is felt badly for establishing an oversight mechanism to enforce accountability of the Real Estate Sector and providing adjudication machinery for speedy dispute redressal.

The above background of the bill emphasized the following:

1. Absence of professionalism
2. Absence of standardization.
3. Lack of adequate consumer protection.
4. Absence of an effective mechanism.
5. To enforce accountability.
6. Providing adjudication machinery for speedy dispute redressal.

8. The legislature while enacting the RERA Act they have considered the above said points and carefully worded and incorporated Section 71(1) proviso, Section 79 and 88 which are as follows:

Power to adjudicate:

Section 71. (1) For the purpose of adjudging compensation under sections 12, 14, 18 and section 19, the Authority shall appoint in consultation with the appropriate Government one or more judicial officer as deemed necessary, who is or has been a District Judge to be an adjudicating officer for holding an inquiry in the prescribed manner, after giving any person concerned a reasonable opportunity of being heard:

Provided that any person whose complaint in respect of matters covered under sections 12, 14, 18 and section 19 is pending before the Consumer Disputes Redressal Forum or the Consumer Disputes Redressal Commission or the National Consumer Redressal Commission, established under section 9 of the Consumer Protection Act, 1986, on or before the commencement of this Act, he may, with the permission of such Forum or Commission, as the case may be, withdraw the complaint pending before it and file an application before the adjudicating officer under this Act.

Bar of Jurisdiction:

Section 79. No civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Authority or the adjudicating officer or the Appellate Tribunal is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.

Application of other laws not barred:

Section 88. The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

9. Section 71 dealt with power to adjudicate by the adjudicating officer under Sections 12, 14, 18 and 19 of the RERA Act. In this provision, there is a proviso clause was included in which it has been specifically contemplated that any person whose complaint in respect of matters for compensation etc is pending before the Consumer forum on or before the commencement of this Act, he may, with the permission of such Forum withdraw the complaint and filed before the adjudicating officer under this Act. Section 79 dealt with Bar of Jurisdiction. This provision contemplates that no civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Authority or the Adjudicating Officer or the Appellate Tribunal is empowered by or under

this Act to determine. Section 88 dealt with application of other laws not barred. This provision of the Act shall be in addition to, and not in derogation of, the provisions of any other law. So the legislature expressed their intention to emphasize the above said six points stated supra that though the Consumer Protection Act 1986 is available as a forum to the buyers in the real estate market, the recourse is only curative and is inadequate to address all the concerns of buyers and promoters in that sector. So they have incorporated the proviso clause in Section 71(1) of RERA Act to withdraw the complaint under Consumer Forum and to file the same before the Regulatory Authority, Adjudicating Officer for the same grievances for the purpose of speedy dispute redressal. At the same time the legislature has barred the jurisdiction of civil court to deal with the grievances under the construction industry and further enacted Section 88. At the same time further enacted Section 88 as the provisions of RERA shall be in addition to the provisions of law and not in derogation. These are the intentions of the legislature. From the above said intention it reflects the applicability of the Act is not limited to the registered projects alone. In this RERA Act no where stated that these provisions of RERA are applicable to the registered projects alone.

10. Ultimately the intention of the legislature is to bring the disputes and grievances regarding Real Estate sector under the single roof namely RERA Act. So they have not specifically provided where the RERA Act is applicable to the projects which were completed before the Act came into force or applicable only to the projects which are on going on the date of commencement of the Act. For the purpose of registration of project alone Section 3 is contemplated and Rule 2(h) were incorporated. Regarding grievances, claims and to enforce rights and liabilities of the homebuyers and the promoters, the RERA Act is applicable without any limitation. Section 14(3) of RERA Act runs as follows:

Section 14(3) In case any structural defect or any other defect in workmanship, quality or provision of services or any other obligations of the promoter as per the agreement for sale relating to such development

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is brought to the notice of the promoter within a period of five years by the allottee from the date of handing over possession, it shall be the duty of the promoter to rectify such defects without further charge, within thirty days, and in the event of promoter's failure to rectify such defects within such time, the aggrieved allottees shall be entitled to receive appropriate compensation in the manner as provided under this Act.

Section 11 deals with Functions and duties of promoter.

11. (1) The promoter shall, upon receiving his Login Id and password under clause (a) of sub-section (1) or under sub-section (2) of section 5, as the case may be, create his web page on the website of the Authority and enter all details of the proposed project as provided under sub-section (2) of section 4, in all the fields as provided, for public viewing, including—

- (a) details of the registration granted by the Authority;*
- (b) quarterly up-to-date the list of number and types of apartments or plots, as the case may be, booked;*
- (c) quarterly up-to-date the list of number of garages booked;*
- (d) quarterly up-to-date the list of approvals taken and the approvals which are pending subsequent to commencement certificate;*
- (e) quarterly up-to-date status of the project; and*
- (f) such other information and documents as may be specified by the regulations made by the Authority.*

As per Section 14(3) of RERA Act, the obligations of the promoter as per the agreement for sale relating to such development is brought to the notice of the promoter within a period of five years by the allottee from the date of handing over possession, it shall be the duty of the promoter to rectify the same. In this provision the legislature specifically mentioned the period of limitation as five years. In Section 11 (4) (a) proviso clause the responsibility of the promoter extended beyond the period of five years as contemplated in section 14(3) and shall continue even after the conveyance deed of all the apartments, plots or buildings, as the case may be, to the allottees are executed. So even if all the apartments were handed over and the sale deeds executed even then for the structural defect or any other defect the promoter is liable and the responsibility is fixed without any limitation. The above said provisions are contemplated in this Act since it is a welfare legislation not only for the allottees but also for the promoters. Now let us decide this issue on the basis of the intention of the legislature.

11. In this case the appellant/complainant came forward before the Authority for the relief of handing over of Corpus Fund, documents, to rectify anomalies and deviation and damages. The appellant/complainant has not prayed for registration of project and moreover the appellant/complainant has not pleaded about the ongoing project. The only grievance of the appellant with regard to Section 11. Section 11 dealt with functions and duties of the promoter. According to the appellant, the promoter failed to do the duties and directed him to do the duty by way of complaint. The promoter would contend that already provided Fixed Deposit with regard to Corpus Fund and there is an internal dispute with regard to the association they are agitating before the different forum. Hence there is no mistake on the part of the respondent. It reflects from the documents produced by the respondent. So both the appellant and the respondent contended before the Authority regarding their stand with regard to the complaint. Now the only redressal forum is contemplated in the preamble of the RERA Act is Regulatory Authority under RERA Act. Other forum to redress grievances is the civil court. It was also barred and pending complaint is also permitted to withdraw from the consumer forum. In such circumstances the only ways and means open to the aggrieved party under construction industry is the provisions of RERA Act. Hence the appellant approached the Regulatory Authority rightly and the RERA provisions also specifically contemplated with regard to redress grievances under the RERA Act irrespective of their registration. Moreover it is also the intention of the legislature if the dispute between the appellant and the respondent are not redressed before the Authority under RERA Act the purpose of the Act will be defeated. Hence this Tribunal comes to a conclusion that the complaint of the appellant is absolutely maintainable before the Regulatory Authority, since there is no other ways and means for the appellant to redress their grievances. The point No.1 is answered accordingly.

Point No.2:

12. The Learned Authority has passed order as the complaint is not maintainable. The above said Order in paragraph 30 runs as follows:

"In as much as all the 16 residential Towers have been completed and handed over possession as well as the completion certificates for these 16 residential towers obtained prior to the Act coming into force, the Complaint is not maintainable and is ordered accordingly."

The Learned Authority came to a conclusion on the ground that 16 residential towers have been completed and handed over possession as well as completion certificate for that 16 towers. Hence the complaint is not maintainable. The relief sought for by the appellant is no way connected with the completion of 16 towers. The Learned Authority has not considered the relief claimed by the appellant, on the basis of the relief claimed by the appellant/complainant alone the maintainability has to be decided. In this case the Learned Authority, without considering the relief claimed by the appellant and not even discussed anything about the relief claimed by the appellant and simply accepted the plea of the respondent/promoter and has held that the complaint is not maintainable. The legislature intended to redress the grievances of the homebuyer or promoter under the provisions of the RERA Act. That is why they have incorporated Section 71 proviso clause and Section 79 of the RERA Act. The appellant/complainant sought for the relief on the basis of the duties and responsibilities of the promoter which is contemplated under section 11 of RERA Act. For this relief the appellant/complainant cannot approach the civil court since there is a specific bar under section 79 of RERA Act. Therefore, the only way open to the appellant/complainant is under RERA Act. So as per Section 11 of the RERA Act the complaint is absolutely maintainable and as decided in point No.1 of this order the intention of the legislature is also to redress the grievances through the RERA Act. The Learned Authority without considering these provisions and intention of the

legislature simply dismissed the complaint as not maintainable is not sustainable and it is against the RERA Act itself. In such circumstances this Tribunal comes to a conclusion that this appeal is deserves to be allowed. The point No.2 is answered accordingly.

13. In the result this appeal is allowed and order of the Regulatory Authority in C.No.327/2019 dated 6.11.2019 is set aside and the Regulatory Authority is directed to restore C.No.327/2019 to file and dispose the complaint on merits within 3 months. No costs. The connected Miscellaneous Applications are closed.

This Order is dictated to the Stenographer, transcribed and typed in the computer by her, corrected and pronounced by us in the open court on the 9th day of November 2020.

Sd/- XXXX
CHAIRPERSON

Sd/- XXXX
ADMINISTRATIVE MEMBER

Sd/- XXXX
JUDICIAL MEMBER

Violation of PCB norms - reg

1 message

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OGA OWA <ogaowa2016@gmail.com>

Fri, Nov 27, 2020 at 12:23 PM

To: forsec@tn.gov.in, tnpcb-chn@gov.in, tnpcbmmnagar@gmail.com, cmcell@tn.gov.in, msecytseiaa@yahoo.com, nstnseiaa@yahoo.com, ro.moefccc@gov.in, ec@nic.in, monitoring-ec@nic.in
Cc: Narayanamurti Hariharan <dr.hnm1963@gmail.com>, chandrasekar sitaraman <sekarbpcl@gmail.com>, THOLCOPPIAN MURUGESAN <tholcoppian@gmail.com>, Balaji S <balajics.mails@gmail.com>, hay_rams@yahoo.com, sakthivelswaminathan@gmail.com

Ref : Our letters dated 15.10.2019, 07.12.2019, 19.01.2020, 13.02.2020 & 25.02.2020.

We would like to inform you that the developer of Olympia Grande, No.328, GST Road, Pallavaram, Chennai project is maintaining Sewage Treatment Plants without adhering to PCB norms and consent to operate. They are regularly discharging untreated sewage water into the storm water drain.

There are two plants in the capacity of 315 KLD & 165 KLD and the name of the developer is

The Managing Director
KSM Nirman Private Ltd
No.1, SIDCO Industrial Estate, Guindy
Chennai - 600032

We herewith attach the video proof on violation of PCB norms and the residents are highly affected as well as objecting to the violations of the developer.

You are requested to take necessary actions against the developer and implement PCB norms and protect the environment.

Thanks & Regards

For Olympia Grande Apartment Owners' Welfare Association

S Chandrasekar
Chief Secretary
(M) : 7010076599

 **OG STP violation II.mp4**
12670K

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

December 9, 2020

The Principal Secretary of Government
Environment and Pollution Control Department
Secretariat, Tamil Nadu
Chennai – 600009
e.mail: forsec@tn.gov.in

The Chairman
Tamil Nadu Pollution Control Board
76, Mount Salai
Guindy, Chennai-600032
e.mail : tnpcb-chn@gov.in

✓ The Member Secretary,
State Level Environment Impact Government of
Assessment Authority, Tamilnadu
3rd Floor, Panagal Maaligai, No. 1, Jeenis Road
Saidapet, Chennai – 600015
e.mail: mstnseiaa@yahoo.com

The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar, Chennai-603209
e.mail: tnpcbmmnagar@gmail.com

Dear Sir,

Sub: Violation of Pollution control norms – reg

- Ref: 1. Our letters dated 15.10.2019, 07.12.2019, 19.01.2020, 13.02.2020, 25.02.2020 & 01.06.2020
2. Our complaint email dated 27.11.2020

We would like to inform you that developer, The Managing Director, M/s.KSM Nirman Private Ltd, No.1, SIDCO Industrial Estate, Guindy, Chennai - 600032 are maintaining two Sewage Treatment Plants (315 KLD & 165 KLD) at Olympia Grande premises, No.328, GST Road, Pallavaram, Chennai-600043. Both plants are operated without adhering PCB norms and environmental clearance. They do not have valid consent to operate both plants under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974

They are regularly pumping and discharging untreated sewage into the rain water drain channel whenever raining. We have made complaint today at 2 PM and Mr.S.Senthil Kumar, Assistant Engineer from Pollution Control Board, Chengalpattu visited the site and caught them red handed while pumping and discharging untreated sewage into the rainwater drain channel at 4 PM today. Proof of video & photographs are attached for your kind perusal.

OYO Townhouse a residential hotel which is situated in C tower is regularly pumping and discharging untreated sewage into the basement area.

We request you to take necessary action against the developer and ensure the developer is adhering the Environmental clearance issued by State Level Environment Impact Assessment Authority vide letter

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OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

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Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : <http://www.ogaowa.com>

ref SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013 and letter no. SEIAA-TN/F 453/KPM/8(a)/EC-145-Amdt/2011 dated 24.02.2015 and to produce treated sewage for recycling water purpose (190 KLD for flushing & 21 KLD for gardening). Failing which the necessary orders may be passed to withdraw the environmental clearance dated 16.04.2013 and 24.02.2015 and protect the environment and public health.

Yours faithfully

For Olympia Grande Apartment Owners' Welfare Association



S Chandrasekar
Chief Secretary
(M) : 7010076599



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Network time is not synchronized
Local: 09-Dec-2020 4:25:27 pm IST
12°57'56.719"N 80°8'45.377"E



72

OLYMPIA GRANDE APARTMENT OWNERS WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

December 16, 2020

The Additional Chief Secretary to Government
Environment and Forests Department
Secretariat, Chennai 600 009
Email : forsec@tn.gov.in

The Chairman
Tamil Nadu Pollution Control Board
76, Mount Salai
Guindy, Chennai - 600 032
Email : tnpcb-chn@gov.in

The Member Secretary
State Level Environment Impact Assessment
Authority – Tamilnadu
3rd Floor, Panagal Maaligai
No.1 Jeenis Road, Saidapet
Chennai-600015
Email : msecytneiaa@yahoo.com

The Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai
Guindy, Chennai - 600 032
Email : tnpcb-chn@gov.in

Dear Sir,

Sub: Violations and Non-Compliance to Environmental Clearance in respect of Residential Apartments – Olympia Grande by M/s.KSM Nirman Pvt Ltd, Block no 15, ward no – 'A' Door No: 328, GST Road of ISSA Pallavaram Village, Tambaram Taluk, Chengalpattu District – Reg.

- Ref : 1) Your Letter No. SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013.**
2) Your Letter No. SEIAA-TN/E453/KPM/B(a)/EC-145-Amdt/2011 dated 24.02.2015.
3) Your Letter No. EP/12.1/SEIAA/2017 – 18/13/TN/1731 dated 30.10.2017.
4) Your Letter no. SEIAA-TN/Complaint/02003/F.No.63/2019 dated 30.10.2019.
5) Your Letter no. SEIAA-TN/Complaint/012223/F.No.63/2019 dated 09.11.2019.
6) Our Letter dated 30.09.2019 & 01.06.2020.
7) Your letter No.SEIAA-TN/complaint/0120030/F.No.63/2019-20 dated 25.02.2020
8) Your letter No.SEIAA-TN/complaint/15910/F.No.167/2019 dated 16.10.2020
9) Our complaint petition dated December 9, 2020 & December 14, 2020

We would like to inform you that developer, The Managing Director, M/s.KSM Nirman Private Ltd, No.1, SIDCO Industrial Estate, Guindy, Chennai - 600032 are maintaining two Sewage Treatment Plants (315 KLD & 165 KLD) at Olympia Grande premises. Both plants are operated without adhering PCB norms and environmental clearance. They do not have valid consent to operate both plants under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. They are regularly pumping and discharging untreated sewage into the rain water drain channel whenever raining.



OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

OYO Townhouse a residential hotel which is situated in C tower is regularly pumping and discharging untreated sewage into the basement area and rain water drain channel.

We are representing before the authorities since one year for their continuous violations of environmental clearance and PCB norms and even now they are continuing the same.

We would like to draw your kind attention to the reference cited no.7 & 8 and request your immediate action in order to protect the environment and public health.

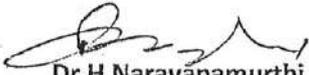
We yet to receive any communication from Pollution Control Board for the action taken and providing treated sewage for recycling water purpose (190 KLD for flushing and 21 KLD for gardening) as directed by Member Secretary, State Level Environment Impact Assessment Authority – Tamilnadu.

We request the authority to take necessary action against the developer

- 1) Cancel the environmental clearance
 - 2) Banning operations of OYO Townhouse – Industry
- And protect the public health and environment.

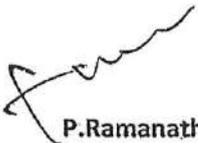
Thanking you, sir

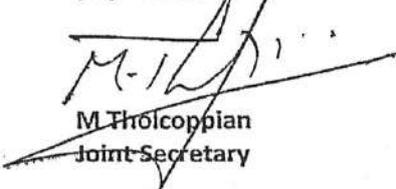
For Olympia Grande Apartment Owners Welfare Association


Dr.H.Narayanamurthi
President


S Chandrasekar
Chief Secretary
(M) : 7010076599


R.S.Sakthivel
Treasurer


P.Ramanathan
Vice President


M.Tholcoppian
Joint Secretary


S.Balaji
Secretary – Legal & Public Relations

Encl :

1. Our complaint petition dated 25.09.2020 alongwith failures and non-compliance report on Environmental clearance
2. Copy of letter No.SEIAA-TN/complaint/15910/F.No.167/2019 dated 16.10.2020
3. Copy of letter No.SEIAA-TN/complaint/0120030/F.No.63/2019-20 dated 25.02.2020

2



“Service to Humanity is Service to God”

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Dial 18002666668 (Wear Masks, Stay Safe)



India

ET391778325IN IVR:6984391778325
SP PALLAVARAM SD (600043)
Counter No:3,19/12/2020,11:43

To: THE ADDL CME, ENVIRONMENT AND
PIN: 600009, Fort St George S.O
From: OLYMPIA BRD, 328 GST ROAD
Wt: 53gms

Am: 29.50 (Cash) Tax: 4.50

(Track on www.indiapost.gov.in)

Dial 18002666668 (Wear Masks, Stay Safe)



75

TAMIL NADU POLLUTION CONTROL BOARD

From

Er. D. Vasudevan, B.E., M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District - 603 209.

To

The Authority Signatory,
M/s. KSM Nirman Pvt Ltd
A amalgamated Unit of Olympia Tech Park
(Chennai) Pvt Ltd.,
Olympia Tech Park,
No.1, SIDCO Industrial Estate,
Guindy,
Chennai - 600-032.

Lr.No.DEE/TNPCB/MMN/Complaint/ dated: 21.12.2020

Sir,

Sub : DEE - TNPCB - MMN - Complaint against M/s. KSM Nirman Pvt Ltd (Amalgamated unit of Olympia Tech Park (Chennai) Pvt Ltd., S.F.No. 2 (C No. 39/4B1 pt) etc., Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District regarding non operation of STP and failure to provide recycled treated sewage for toilet flushing - Reg.

Ref : 1.CTO Proceedings No.T2/TNPCB/F.2810MMN/RL/MMN/W&A/2020 dated 07.12.2020
2.Complaint petition received Olympia Grande Apartment Owners Welfare Association, Pallavaram, Chennai - 43 dated 09.12.2020 and 14.12.2020

With reference to the above, I am to inform that Consent to Operate was issued to the unit of M/s. KSM Nirman Pvt Ltd., (Amalgamated unit of Olympia Tech Park (Chennai) Pvt Ltd., S.F.No. 2 (Old No. 39/4B1 pt) etc., Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 as amended and Air Act of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended validity upto 31/03/2021 inter aila that

Special condition no. 13 - The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time and

Additional Condition No. 4 - The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously so as to satisfy the standards prescribed by the Board and shall ensure that the treated sewage is utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system.

Whereas complaint has been received from M/s. Olympia Grande Apartment Owners Welfare Association, Pallavaram, Chennai - 43 regarding non operation of STP and failure to provide recycled treated sewage for toilet flushing.

Based on the complaint, the unit was inspected by TNPCB Officials on 09.12.2020 and observed that the STP was not in operation and found that sewage was connected to storm water drain by temporary hose pipe arrangement.

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In view of the above, you are requested to take immediate action to comply the following

1. To stop bypassing the sewage and to operate the STPs continuously and efficiently so as to satisfy the standards prescribed by the Board.
2. Treated sewage should be utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system as per the conditions of the consent order issued.

Failure to comply with necessary further action will be initiated against the unit for non compliance of the conditions of the consent order issued.

J. V. Ramesh
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

Copy to

Dr. H. Narayanamurthi,
The President,
Olympia Grande Apartment Owners Welfare Association,
No.328, GST Road,
Pallavaram,
Chennai – 600.043.

(77)

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : http://www.ogaowa.com

January 5, 2021

The Additional Chief Secretary to Government
Environment and Forests Department
Secretariat, Chennai 600 009
Email : forsec@tn.gov.in

The Chief Minister's Special Cell
Secretariat, Fort St.George
Chennai - 600009
Email : cmcell@tn.gov.in

The Chairman
Tamil Nadu Pollution Control Board
76, Mount Salai
Guindy, Chennai - 600 032
Email : tnpcb-chn@gov.in

The District Environmental Engineer
Tamilnadu Pollution Control Board
Maraimalai Adigalar Street
Next to Municipal Office, Maraimalai Nagar
Chengalpattu District - 603209
Email : tnpcbmmnagar@gmail.com

Dear Sir,

Sub: Violations and Non-Compliance to Environmental laws and PCB norms in respect of Residential Apartments - Olympia Grande - reg

Ref: 1) The SEIAA Letter No. SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013.

2) The SEIAA Letter No. SEIAA-TN/E453/KPM/B(a)/EC-145-Amdt/2011 dated 24.02.2015.

3) The SEIAA Letter No. EP/12.1/SEIAA/2017 - 18/13/TN/1731 dated 30.10.2017.

4) The SEIAA Letter no. SEIAA-TN/Complaint/02003/F.No.63/2019 dated 30.10.2019.

5) The SEIAA Letter no. SEIAA-TN/Complaint/012223/F.No.63/2019 dated 09.11.2019.

6) The SEIAA letter No. SEIAA-TN/complaint/0120030/F.No.63/2019-20 dated 25.02.2020

7) The SEIAA letter No. SEIAA-TN/complaint/15910/F.No.167/2019 dated 16.10.2020

8) The TNPCB Notice No.F.MMN2257/Not Applied/DEE/TNPCB/A/2019 & No.F.MMN2257/Not Applied/DEE/TNPCB/W/2019 both dated 17.12.2019

9) The TNPCB Notice No. Proc.no.T2/TNPCB/F-094/Construction/2020 dated 19.05.2020

10) The TNPCB Notice Lr.No.DEE/TNPCB/MMN/Complaint/dated 21.12.2020

11) The Pallavaram Municipality Notice Na.Ka.No.2081/2016/E3 dt.01.11.2017

12) Our complaint petition dated 30.09.2019, 15.10.2019, 07.12.2019, 19.01.2020, 13.02.2020, 25.02.2020, 01.06.2020, 09.12.2020 & 14.12.2020

13) Our complaint email dated 27.11.2020, 17.12.2020 & 05.01.2021

We would like to inform you that M/s.KSM Nirman Pvt Ltd (Olympia Techpark (Chennai) Pvt Ltd), No.1, SIDCO Industrial Estate, Guindy, Chennai - 600032 has installed two Sewage Treatment Plants (STPs) in the capacity of 315 KLD & 165 KLD inside Olympia Grande premises, No.328 GST Road, Pallavaram,

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OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : <http://www.ogaowa.com>

Chennai-600043: They are doing maintenance of STPs through a contractor, M/s.Clar Aqua Pvt. Ltd., having their office at No.10/81, Ganesh Avenue, 4th Street, Sakthi Nagar, Porur, Chennai – 600 116. A copy of work order executed between M/s.KSM Nirman Pvt Ltd and M/s.Clar Aqua Pvt. Ltd dated December 2, 2018 is enclosed.

We have been reporting you and complaining since many years that both plants were installed by violating PCB norms and environmental laws and would like to draw your kind attention to the reference cited above. The location, design, capacity, installation, operation, process and procedure are found wrong and violating the environmental laws. In spite of that there is no action from your side towards protecting environment and implementing PCB norms. You are very much reluctant to take action against the developer for obvious reasons and they are causing public health injury continuously. There are 3,000 people ordinarily residing in Olympia Grande premises.

They are not treating sewage and produce recycling water as per the PCB norms rather they are just pumping the sewage into the municipal drainage common line and thus troubling the residents inside Olympia Grande as well as neighbourhoods. The neighbour residents are also agitating frequently.

OYO Townhouse, which accommodates 144 suites, a residential hotel is also discharging regularly untreated sewage into the basement area as well as into storm water drain channel.

Today also they are pumping sewage into the storm water drain channel continuously. Further, both plants are found marooned due to the wrong location and inadequate capacity. We attached video proof and spot photographs vide our email dated 5th January, 2021 for your kind perusal and necessary immediate action against the developer in order to comply PCB norms and Environmental compliance and produce recycling water.

Thanking you, sir

Yours faithfully

For Olympia Grande Apartment Owners' Welfare Association


S Chandrasekar
Chief Secretary
(M) : 7010076599

"Service to Humanity is Service to God"

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ET002562803IN IVR:6984002562803
SP ENPL HUB ST. THOMAS MOUNT <600016>
Counter No:6,08/01/2021,15:41
To:THE ADDL CHIE, ENVIRONMENT AND
PIN:600009, Fort St George S.O
From:S CHANDRASE, CHIEF SECRETARY
Wt:83gms
Amt:29.50(Cash)Tax:4.50
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>



ET002562785IN IVR:6984002562785
SP ENPL HUB ST. THOMAS MOUNT <600016>
Counter No:6,08/01/2021,15:41
To:THE CHAIRMAN, TNPCB
PIN:600032, Guindy Industrial Estate S.O
From:S CHANDRASE, CHIEF SECRETARY
Wt:83gms
Amt:29.50(Cash)Tax:4.50
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>



ET002562794IN IVR:6984002562794
SP ENPL HUB ST. THOMAS MOUNT <600016>
Counter No:6,08/01/2021,15:41
To:THE DIST ENVI, TNPCB
PIN:603209, Maraimalai Nagar SO
From:S CHANDRASE, CHIEF SECRETARY
Wt:83gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>





TAMILNADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar
Chengalpattu District-603209

Proceedings No.F.MMN2257/OL/DEE/TNPCB/MMN/W/2021 dated 12.01.2021

Sub: TNPC Board – Residential complex - M/s. KSM Nirman Pvt Ltd., (Amalgamated residential premises of Olympia Tech Park (Chennai) Pvt Ltd., S.F.No. 2 (Old No. 39/4B1 pt) etc., Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District – Violation of consent order conditions - Show Cause notice issued – Reg.

Ref: 1. CTO Proceedings No.T2/TNPCB/F.2810MMN/RL/MMN/W&A/2020 dated 07.12.2020
2. T.O.Lr.No.DEE/TNPCB/MMN/Complaint/ dated: 21.12.2020
3. Your reply letter dated 28.12.2020.
4. Complaint received from Olympia Grande Apartment Owners Welfare Association, Pallavaram, Chennai dated 04.01.2021 and 05.01.2021
5. Inspection by TNPCB Officials on 11.01.2021.

Tamil Nadu Pollution Control Board serves this notice on you as occupier for contravening the conditions imposed in consent order issued to the residential complex of M/s. KSM Nirman Pvt Ltd., (Amalgamated residential premises of Olympia Tech Park (Chennai) Pvt Ltd., S.F.No. 2 (Old No. 39/4B1 pt) etc., Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Hereinafter referred to as the Act) in the reference 1st cited Consent to Operate was issued with validity upto 31/03/2021 subject to certain conditions inter alia that:

Special condition no. 13 - The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.

Additional Condition No. 4 - The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously so as to satisfy the standards prescribed by the Board and shall ensure that the treated sewage is utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system.

Additional Condition No. 9 - The unit shall provide organic waste converter to handle the biodegradable waste immediately and to utilize the manure for gardening purposes and shall comply with all the provisions of the Solid Waste Management Rules, 2016.

Where as vide reference 2nd cited the residential complex of M/s. KSM Nirman Pvt Ltd., (Amalgamated residential premises of Olympia Tech Park (Chennai) Pvt Ltd., S.F.No. 2 (Old No. 39/4B1 pt) etc., Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District was requested to take immediate action to comply the following

1. To stop bypassing the sewage and to operate both STP continuously and efficiently so as to satisfy the standards prescribed by the Board.

2. Treated sewage should be utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system as per the condition in the consent order.

Whereas vide reference 3rd cited in the reply furnished by the unit of M/s. KSM Nirman Pvt Ltd., stated that complaint made by M/s. Olympia Grande Apartment Owners Welfare Association stating non-operation of STP and failure to provide recycled treated sewage for toilet flushing is totally baseless and false allegations. Further stated that the association is refusing to either operate the plant as well as refusing to use the treated water for toilet flushing, gardening, etc.

Whereas again a complaint has been received from Olympia Grande Apartment Owners Welfare Association, Pallavaram, Chennai dated 04.01.2021 and 05.01.2021 stating that STPs are submerged and sewage is mixed with rainwater and is being pumped into rain water drain which leads to health hazards.

Whereas during inspection of the residential complex of M/s. KSM Nirman Pvt Ltd., (Amalgamated residential premises of Olympia Tech Park (Chennai) Pvt Ltd., S.F.No. 2 (Old No. 39/4B1 pt) etc., Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District on 11.01.2021 the following observations were made

- 1. The STP of capacity of 165 KLD and capacity of 315 KLD were under partial operation wherein in the components like ultra filtration, filter press, dosing system were not in operation.
- 2. The treated / untreated sewage from both STPs found discharged into storm water drain.
- 3. Organic waste converter has not been installed and the un segregated solid waste is being disposed through Pallavaram Municipality.

Thereby you are violating the provisions of Section 25 of the Act which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also why directions should not be issued under Section 33A of the Act for closure of the residential complex, stoppage of power supply etc.

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

[Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalarinagar

To

- 1. The Authorised Signatory,
M/s.KSM Nirman Pvt. Ltd.
[Amalgamated Unit of Olympia Tech Park [Chennai] Pvt. Ltd.],
Olympia Tech Park,
No.1, SIDCO Industrial Estate,
Guindy, Chennai, Pin: 600 032.
- 2. The Chief Secretary,
Olympia Grande Apartment Owners Welfare Association, Pallavaram,
No.328, GST Road,
Pallavaram,
Chennai - 600 043



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TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru. D. Vasudevan, B.E., M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District - 603 209.

To

M/s. The Project Manager, M/s.
Olympia Grand Block No. 15, No.328
GST Road, Pallavaram Village,
Pallavaram Taluk, Chennai 600043

Lr.No. DEE/ TNPCCB/MMN/ ROA/2020/dt..18.01.2021

Sir,

Sub: DEE - TNPCCB - MMN - Analysis of effluent samples - Report of analysis charges - Reg

I am to furnish the Report of Analysis of the sample collected in the presence of Assistant Environmental Engineer/ Assistant Engineer on 12/20
Further I am to inform that the following parameters are exceeding the standards prescribed the Board.

S.No	Date of Collection	Exceeding Standards
	9/12/2020	7SS CoD

Hence, I request you to take necessary action so as to bring the quality of treated effluent satisfy the standards prescribed by the Board and to inform the action taken within a look's time.

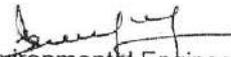
Also I request you to remit the analysis charges to this office as detailed below.

S.No	Description	No of Samples	Rate. Rs. P	Amount Rs.P
	Sample charges for the month of 12/20			2410.00
	Arrear sample charges - upto			3930.00
	Total			6340.00

(Rupees six thousand three hundred and forty only)

The payment shall be made through a demand draft drawn in favour of District Environmental Engineer, TamilNadu Pollution Control Board, and Maraimalai Nagar within 6 days from the letter without fail.

The receipt of this letter shall be acknowledgement.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.

M

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TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY M.M.Nagar
Report of Analysis

ROA No. 641/2020-21 dated 23.12.2020.

Name and address of the sender	District Environmental Engineer Tamil Nadu Pollution Control Board M.M.Nagar		
Nature and number of samples	One numbers of trade effluent /sewage samples	Sample quantity	2.5L
Date and Time of Sample Collection	9.12.2020 4.45pm	Date and Time of Sample receipt at lab	10.12.2020 10.00 am
Point of collection	1 Treated Sewage (UnTreated)		
	2		
	3		

Sl.No	DEE Code no		SSKD 28	
	Lab code No		669	Tested as per APHA 22 nd Edition 2012
	Parameters	Unit		
1	pH @ 25°C	No.	7.66	Electrometric method
2	Total Suspended Solids @ 105° C	mg/L	21	Gravimetric method
3	BOD @ 27°C 3 days	mg/L	20	DO meter method
4	COD	mg/L	240	Open Reflux method
5	Phosphate as PO_4^{3-}	mg/L	4.5	Ascorbic Acid method
6	Total Nitrogen as N	mg/L	3	Colorimetric method

Chief Scientific Officer (Lab)
TNPCB, DEL M.M.Nagar 28/12/20

KSM NIRMAN
A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

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BY RPAD

LR No: OGAOWA/2020-21/0101

Dated: 25th Jan 2021

To,
The President / Chief Secretary,
Olympia Grande Apartment Owners' Welfare Association ('Association'),
#328, GST Road, Pallavaram,
Chennai 600043

Dear Sir,

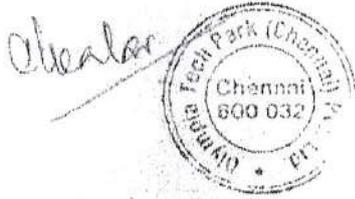
Sub: 'OLYMPIA GRANDE' - Operations and Maintenance of STP's at Olympia Grande - To be done by Olympia Grande Apartment Owners' Welfare Association ('OGAOWA') bearing Registration number 569/16 - Withdrawal of Additional Support extended - Intimation - Reg.

Ref: Our earlier mails, communication and discussions on the subject since date of commencement of maintenance (16th July 2017) of Olympia Grande by OGAOWA.

Greetings!

At the outset we would like to place on record that, we as a responsible 'developer' of Grande project, have always been extending support in all aspects in consideration of the wellbeing of the community.

We wish to bring to your attention that after testing and operating 2 STP's for one year, the entire operations and maintenance of Grande premises went under the ambit of Association including the collection of maintenance charges from residents on 16th July 2017. Thereafter, at the request of the Association, we extended additional support in the maintenance of STP's by engaging the agency M/s. Clar Aqua, even though the responsibility of operation and maintenance of STP's is entirely vested with the Association and all cost / expenses incurred on behalf of the Association requires to be reimbursed.



Registered Office : No. 1, SIDCO Industrial Estate, Gulndy, Chennai - 600 032.
Phone : 044 - 4356 3773 / 74 / 75 Fax : 91 - 44 - 4356 3289 Email : sales@olympiagroup.in

KSM NIRMAN

A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

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You will appreciate that with the ownership and responsibility being vested with the Association, our engagement on additional support cannot go on indefinitely and hence, it has been decided to withdraw our engagement in the operation and maintenance of the Two STP's in your premises beyond 15th Feb 2021. Thereafter, the Association can continue to maintain and operate the STP's as may be deemed fit and necessary by the Association.

We wish to also intimate that due consents (Air and Water) have been secured for the site and all obligations in fulfilment of the conditions of operational phase vests with the community / Association, including further renewals of consents beyond the expiry date. (Enclosed copy of the consents)

Also, we wish to place on record that the STP's are fully operational and delivering consistent treated water output as per the prescribed norms. Copies of test reports for last 3 months enclosed for kind reference. Please note that prime responsibility and onus to utilize the treated water for flushing, gardening, and other intended utility vests with Association, which we have been time and again requesting thus far but not heeded by the Association.

Hence, we look forward to the Association taking charge of the operation and maintenance of both STP's latest by 15th February 2021.

Thanking You

For KSM NIRMAN, A unit of
Olympia Tech park (Chennai) Private Limited.

Authorised Signatory



Enclosed: As above

Copy to: The District Environment Engineer, MM Nagar.



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TAMILNADU POLLUTION CONTROL BOARD

Category of the industry :

RED

CONSENT ORDER NO. 2005133751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.2810MMN/RL/MMN/W/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT -M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK | CHENNAI] PVT.LTD.,] S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM village Pallavaram Taluk and Chengalputtu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

Ref: 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory,

M/s . KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI]

PVT.LTD.,]

S.F No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta),

ISA PALLAVARAM Village,

Pallavaram Taluk,

Chengalputtu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021



POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

G. Gopalakrishnan

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Authorised Signatory,
M/s.KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,],
KSM NIRMAN PVT LTD,
A Amalgamated Unit of Olympia Tech Park [Chennai] Pvt.Ltd.,
Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai ,
Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File



POLLUTION PREVENTION PAYS

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POLLUTION PREVENTION PAYS

TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

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1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ. MTRS
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated Sewage	383.0	Toilet Flushing - 178KLD, CMWSSB Sewer - 185KLD, Gardening - 20.0KLD, Evaporation Loss - 20.0KLD
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		0		
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b) Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as per the B.P.Ms. No.65 dated 27/11/2019.
2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
3. The unit shall comply with the conditions stipulated in the Environmental Clearance issued from SEIAA-TN vide Letter No. SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No. SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
4. The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously so as to satisfy the standards prescribed by the Board and shall ensure that the treated sewage is utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system.
5. The unit shall ensure that the EMFMs provided at the inlet & outlet of STP are maintained properly and shall ensure that the log books are maintained for the same.
6. The unit shall ensure that the Energy meters shall be provided to the STP and are maintained properly and shall ensure that the log books are maintained for the same.
7. The unit shall operate the ultra filtration system and the treated sewage may be utilized for toilet flushing after meeting the required standards.
8. The unit shall maintain the UV disinfection system provided for disinfection of the treated sewage.
9. The unit shall provide organic waste converter to handle the biodegradable waste immediately and to utilize the manure for gardening purposes and shall comply with all the provisions of the Solid Waste Management Rules 2016.
10. The unit shall comply with the provisions of the Hazardous and other wastes (M&TBM) Rules 2016.
11. The unit shall remit the Environmental compensation if any levied by the Tamil Nadu Pollution Control Board for the non compliance of the provisions of the Water (P&CP) Act 1974 and the Air (P&CP) Act 1981.
12. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai



POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD
GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



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TAMILNADU POLLUTION CONTROL BOARD

- 20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
- 21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
- 22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II along with relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
- 23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
- 24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai



POLLUTION PREVENTION PAYS

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

92e

CONSENT ORDER NO. 2005233751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/INPCB/F.2810MMN/RL/MMN/A/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,]. S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM village Pallavaram Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- Ref:** 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory,

M/s. KSM NIRMAN PVT.LTD [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI]

PVT.LTD.,]

S.F No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15,

Ward No. A (as per Patta),

ISA PALLAVARAM Village,

Pallavaram Taluk,

Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021



G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

To

Authorised Signatory,

M/s.KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.],

KSM NIRMAN PVT.LTD,

A Amalgamated Unit of Olympia Tech Park [Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai ,

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

POLLUTION PREVENTION PAYS



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**TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG SET - 250 KVA	Acoustic enclosures with stack	3	850
2	DG SET - 180 KVA	Acoustic enclosures with stack	3	700
3	DG SET - 160 KVA	Acoustic enclosures with stack	3	580
4	DG SET - 160 KVA	Acoustic enclosures with stack	3	580
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set - 250 kVA*1 + 180 kVA*1 + 160 kVA*2	Noise	Acoustic Enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m ³ milligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

- 8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

- 1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act,1981 as per the B.P.Ms. No.65 dated 27/11/2019.
- 2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
- 3. The unit shall comply the conditions stipulated in the Environmental Clearance issued from SEIAA.TN vide Letter No.SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No.SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
- 4. The unit shall maintain the stacks attached to DG Sets and ensure that the emission satisfy the Ambient Air Quality / Emission standards prescribed by the Board.
- 5. The unit shall continue to develop greenbelt within the premises.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digitally signed by G. Gopalakrishnan, DN: cn=G. Gopalakrishnan, o=Tamil Nadu Pollution Control Board, email=gopalakrishnan@tnpcb.gov.in, c=IN, postalCode=600032, serial=123456789, version=1.0, reason=I am the author of this document.



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GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



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TAMILNADU POLLUTION CONTROL BOARD

19 The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

சென்னை மாநகராட்சி, மாநகராட்சி
சென்னை மாநகராட்சி, சென்னை
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சென்னை மாநகராட்சி, சென்னை



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TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS



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Cert No. TC-7144



TEST REPORT

Sample Ref No : SAS/W/184/10			Report No. : 126/10		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 24.10.2020 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 20.10.2020		
Sample Drawn By/ Date : Customer /20.10.2020			Commenced On : 20.10.2020		
Customer's Reference : Letter Dated on 20.10.2020			Completed On : 24.10.2020		
Sample Mark : STP Treated Water -A9					
Sample Location : Olympla Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.51	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	8.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	39.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P 39 1991 R.2009
6	Total Nitrogen as N	mg/l	3.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ -N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M. Maria Frank Omer - Quality Manager

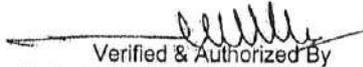


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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/184/10			Report No. : 126/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	30	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number, NGT= National Green Tribunal for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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TEST REPORT

Sample Ref No : SAS/W/185/10

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chrompet,
Chennai-600 044

Report No. : 127/10
Report Date : 24.10.2020
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /20.10.2020
Customer's Reference : Letter Dated on 20.10.2020
Sample Mark : UF Treated Water -A9
Sample Location : Olympia Grande

Received On : 20.10.2020
Commenced On : 20.10.2020
Completed On : 24.10.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.78	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ^o B
2	Total Suspended Solids	mg/l	<1.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	10.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	BDL (DL=2.0)	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P 39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager

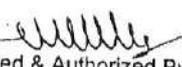
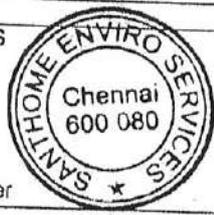


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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/185/10			Report No. : 127/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number, NGT= National Green Tribunal for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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TEST REPORT

Sample Ref No : SASW/186/10				Report No. : 128/10	
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044				Report Date : 24.10.2020 Page: 1 of 1	
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /20.10.2020 Customer's Reference : Letter Dated on 20.10.2020 Sample Mark : STP Treated Water -F1 Sample Location : Olympia Grande				Received On : 20.10.2020 Commenced On : 20.10.2020 Completed On : 24.10.2020	
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.69	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	12.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	41.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	6.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	3.0	5.0	IS:3025 P 34 1988 R.2009

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SAS/W/186/10

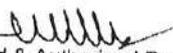
Report No. : 128/10
Report Date : 24.10.2020
Page: 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	40	100	IS:1622-1981 Amd.4 RA 2009

End of Report

MPN- Most Probable Number, NGT= National Green Tribunal

for SANTHOME ENVIRO SERVICES


Verified & Authorized By
M. Maria Frank Omer - Quality Manager



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TEST REPORT

Sample Ref No : SAS/W/187/10

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chrompet,
Chennai-600 044

Report No. : 129/10
Report Date : 24.10.2020
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /20.10.2020
Customer's Reference : Letter Dated on 20.10.2020
Sample Mark : UF Treated Water -F1
Sample Location : Olympia Grande

Received On : 20.10.2020
Commenced On : 20.10.2020
Completed On : 24.10.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.67	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	2.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	20.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	2.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ -N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

End of Report
for SANTHOME ENVIRO SERVICES



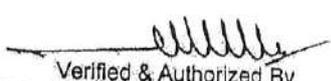
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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/187/10			Report No. : 129/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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Cert No.TC-7144



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TEST REPORT

Sample Ref No : SAS/W/134/11

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chromptet,
Chennai-600 044

Report No. : 100/11

Report Date : 23.11.2020
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /19.11.2020
Customer's Reference : Letter Dated on 19.11.2020
Sample Mark : UF Treated Water -A9
Sample Location : Olympia Grande

Received On : 19.11.2020

Commenced On : 19.11.2020

Completed On : 23.11.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.89	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H'B
2	Total Suspended Solids	mg/l	2.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	24.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	3.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M. Maria Frank Omer - Quality Manager

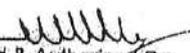


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5-2 (L1)

TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/134/11			Report No. : 100/11 Report Date : 23.11.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
IS- Indian Standard					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No : SAS/W/133/11

Report No. : 099/11

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chrompet,
Chennai-600 044

Report Date : 23.11.2020
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /19.11.2020
Customer's Reference : Letter Dated on 19.11.2020
Sample Mark : STP Treated Water -A9
Sample Location : Olympia Grande

Received On : 19.11.2020
Commenced On : 19.11.2020
Completed On : 23.11.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.78	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	15.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	48.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	6.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	2.0	5.0	IS:3025 P.34 1988 R.2009

APHA -American Public Health Association, IS- Indian Standard

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M. Maria Frank Omer - Quality Manager



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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SASW/133/11

Report No. : 099/11
Report Date : 23.11.2020
Page: 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	20	100	IS:1622-1981 Amd.4 RA 2009

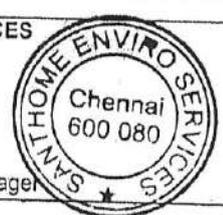
End of Report

IS- Indian Standard

MPN- Most Probable Number, NGT= National Green Tribunal

for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



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Cert No.TC-7144



TEST REPORT

Sample Ref No : SAS/W/135/11			Report No. : 101/11		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 23.11.2020 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 19.11.2020		
Sample Drawn By/ Date : Customer /19.11.2020			Commenced On : 19.11.2020		
Customer's Reference : Letter Dated on 19.11.2020			Completed On : 23.11.2020		
Sample Mark : STP Treated Water -F1					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.80	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	12.0	20	IS:3026: P.17:1984:R.2012
3	COD	mg/l	39.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	6.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ -N	mg/l	2.0	5.0	IS:3025 P.34 1988 R.2009
APHA -American Public Health Association, IS- Indian Standard					
End of Report for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/135/11			Report No. : 101/11 Report Date : 23.11.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	50	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
IS- Indian Standard					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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Cert No. TC-7144



TEST REPORT

Sample Ref No : SAS/W/136/11

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chrompet,
Chennai-600 044

Report No. : 102/11

Report Date : 23.11.2020
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /19.11.2020
Customer's Reference : Letter Dated on 19.11.2020
Sample Mark : UF Treated Water -F1
Sample Location : Olympia Grande

Received On : 19.11.2020

Commenced On : 19.11.2020

Completed On : 23.11.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.76	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	1.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	34.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit.

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M. Maria Frank Omer - Quality Manager

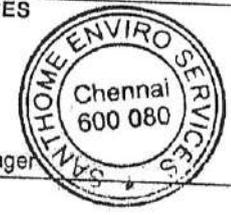


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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/136/11			Report No. : 102/11 Report Date : 23.11.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
IS- Indian Standard					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Marla Frank Omer - Quality Manager		
					

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TEST REPORT

Sample Ref No : SAS/W/263/12			Report No. : 227/12		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 02.01.2021 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 28.12.2020		
Sample Drawn By/ Date : Customer / 28.12.2020			Commenced On : 28.12.2020		
Customer's Reference : Letter Dated on 28.12.2020			Completed On : 02.01.2021		
Sample Mark : STP Treated Water -A9					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.78	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H*B
2	Total Suspended Solids	mg/l	10.0	20	IS:3025 P.17:1984:R.2012
3	COD	mg/l	40.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	8.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009

APHA -American Public Health Association, IS- Indian Standard

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SAS/W/263/12

Report No. : 227/12
Report Date : 02.01.2021
Page: 1 of 1

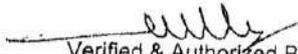
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	40	100	IS:1622-1981 Amd.4 RA 2009

End of Report

IS- Indian Standard

MPN- Most Probable Number, NGT= National Green Tribunal

for **SANTHOME ENVIRO SERVICES**


Verified & Authorized By
M. Maria Frank Omer - Quality Manager



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Cert No:TC-7144



TEST REPORT

Sample Ref No : SAS/W/264/12

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chrompet,
Chennai-600 044

Report No. : 228/12
Report Date : 02.01.2021
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /28.12.2020
Customer's Reference : Letter Dated on 28.12.2020
Sample Mark : UF Treated Water -A9
Sample Location : Olympia Grande

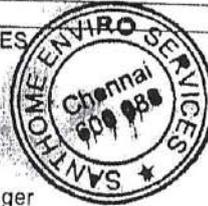
Received On : 28.12.2020
Commenced On : 28.12.2020
Completed On : 02.01.2021

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.84	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	6.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	22.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	2.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA - American Public Health Association, IS - Indian Standard

End of Report
for SANTHOME ENVIRO SERVICES



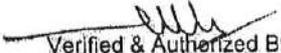
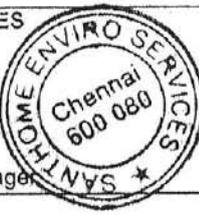
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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/264/12			Report No. : 228/12 Report Date : 02.01.2021 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
IS- Indian Standard					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
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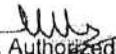
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Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No : SAS/W/265/12			Report No. : 229/12		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 02.01.2021 Page: 1 of 1		
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /28.12.2020 Customer's Reference : Letter Dated on 28.12.2020 Sample Mark : STP Treated Water -F1 Sample Location : Olympia Grande			Received On : 28.12.2020 Commenced On : 28.12.2020 Completed On : 02.01.2021		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.84	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	16.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	48.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009
APHA -American Public Health Association, IS- Indian Standard					
End of Report for SANTHOME ENVIRO SERVICES					
 Verified & Authorized By M.Maria Frank Omer, Quality Manager					
					

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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SASW/265/12

Report No. : 229/12
Report Date : 02.01.2020
Page: 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	70	100	IS:1622-1981 Amd.4 RA 2009

IS- Indian Standard

End of Report

MPN- Most Probable Number, NGT= National Green Tribunal

for SANTHOME ENVIRO SERVICES



Verified & Authorized By
M.Maria Frank Omer - Quality Manager

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Cert No. FC-7144



TEST REPORT

Sample Ref No : SAS/W/265/12			Report No. : 229/12		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 02.01.2021 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 28.12.2020		
Sample Drawn By/ Date : Customer /28.12.2020			Commenced On : 28.12.2020		
Customer's Reference : Letter Dated on 28.12.2020			Completed On : 02.01.2021		
Sample Mark : STP Treated Water -F1					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.84	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	16.0	20	IS:3025: P.17:1984.R.2012
3	COD	mg/l	48.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M. Maria Frank Omer, Quality Manager



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TEST REPORT

Sample Ref No : SAS/W/266/12

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
Address : No.13, 2nd Main Road,
New Colony, Chromptet,
Chennai-600 044

Report No. : 230/12
Report Date : 02.01.2021
Page: 1 of 1

Sample Description : Sewage Water
Sample Drawn By/ Date : Customer /28.12.2020
Customer's Reference : Letter Dated on 28.12.2020
Sample Mark : UF Treated Water -F1
Sample Location : Olympia Grande

Received On : 28.12.2020
Commenced On : 28.12.2020
Completed On : 02.01.2021

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.76	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	6.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	29.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	3.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit
APHA -American Public Health Association, IS- Indian Standard

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
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- NOTE: 1. Test results shown in this test report relate only to the items tested.
2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)





12A

TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY M.M.Nagar
Report of Analysis

ROA No. 641/2020-21 dated 23.12.2020

Name and address of the sender	District Environmental Engineer Tamil Nadu Pollution Control Board M.M.Nagar		
Nature and number of samples	One numbers of trade effluent /sewage samples	Sample quantity	2.5L
Date and Time of Sample Collection	9.12.2020 4.45pm	Date and Time of Sample receipt at lab	10.12.2020 10.00 am
Point of collection	1 Treated Sewage (UnTreated) 2 3		

Sl.No	DEE Code no	SSKD 28	
	Lab code No	669	Tested as per APHA 22 nd Edition 2012
	Parameters	Unit	
1	pH @ 25°C	No.	7.66 ✓ Electrometric method
2	Total Suspended Solids @ 105° C	mg/L	21x Gravimetric method
3	BOD @ 27°C 3 days	mg/L	20 ✓ DO meter method
4	COD	mg/L	240x Open Reflux method
5	Phosphate as PO_4^{3-}	mg/L	4.5 ✓ Ascorbic Acid method
6	Total Nitrogen as N	mg/L	3 ✓ Colorimetric method

Chief Scientific Officer (Lab) 281

RERA

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OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

Registration No. : 569/2016

No.328, G.S.T. Road, Pallavaram, Chennai - 43.

Email ID : ogaowa2016@gmail.com Website : <http://www.ogaowa.com>

February 20, 2021

The Managing Director
M/s. KSM Nirman Pvt Ltd
(Olympia Infratech Park Chennai Pvt Ltd)
No.1, SIDCO Industrial Estate
Guindy, Chennai - 600032

The President
M/s. KSM Nirman Pvt Ltd
(Olympia Infratech Park Chennai Pvt Ltd)
No.1, SIDCO Industrial Estate
Guindy, Chennai - 600032

Dear Sir,

Sub : Supply of Drinking Water - Reg.

Ref : 1. Our Letter dated 06/02/2017, 05/06/2017 & 07/01/2019

- 2. The Deputy Secretary, Government of Tamilnadu letter no: 4434/Na. Ni. 4(1)/2017-1, dt.15.03.2017**
- 3. The Engineering Director Lr. No.CMWSSB/Co-ordination/Pallavaram/2017 dated 14.03.2017**

We would like to inform you that almost all the apartments have been occupied inside Olympia Grande premises. We have been requesting you to provide drinking water connection from the public distribution pipeline and sump as well as connection to the individual house since many years.

Drinking water connection is the basic amenity and requirement for any project and it is the primary responsibility of developer to provide the drinking water system and ensure the customer interest.

The RERA Act, 2016 mandates the developer in "Sec 2(w) external development works includes roads and road systems landscaping, water supply, sewage and drainage systems, electricity supply transformer, sub-station, solid waste management and disposal or any other work which may have to be executed in the periphery of, or outside, a project for its benefit, as may be provided under the local laws" and Sec 2 (zb) "internal development works" means roads, footpaths, water supply, sewers, drains, parks, tree planting, street lighting, provision for community buildings and for treatment and disposal of sewage and sullage water, solid waste management and disposal, water conservation, energy management, fire protection and fire safety requirements, social infrastructure such as educational health and other public amenities or any other work in a project for its benefit, as per sanctioned plans".

We, all the 745 families are suffering severely due to want of drinking water and incurring expenses towards buying water. You have to fulfil the promise to the allottees at the time of buying the apartments and comply the RERA Act provisions as well as municipal laws.

"Service to Humanity is Service to God"

OLYMPIA GRANDE APARTMENT OWNERS' WELFARE ASSOCIATION, PALLAVARAM

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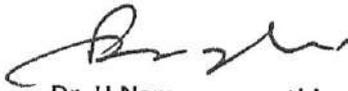
You are not maintaining both STP plants and produce recycling water in order to comply environmental laws and thus residents incur Rs.12,000/- expenses every day since 2017. It is your primary responsibility to operate the sewage treatment plants as per the PCB norms and produce recycling water at the earliest.

Kindly look into this genuine request and complete the pending work from your side towards providing drinking water connection from the public distribution system to the individual apartment.

Thanks and Regards

Yours faithfully

For Olympia Grande Apartment Owners' Welfare Association



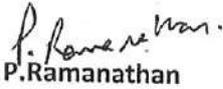
Dr. H Narayanamurthi
President



S Chandrasekar
Chief Secretary



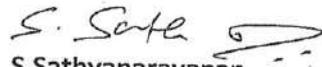
R.S. Sakthivel
Treasurer



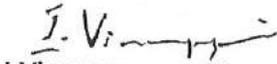
P. Ramanathan
Vice President



M. Thekoppian
Joint Secretary



S. Sathyanarayanan
Asst. Treasurer



I. Vinayagamoothi
Secretary - Maintenance Engineering



Dr. H. Sankaran
Secretary - Club/Recreation



B. Gopalakrishnan
Secretary - Administration



Monika Das
Secretary - IT & Communication



S. Balaji
Secretary - Legal & PR

"Service to Humanity is Service to God"

**BEFORE THE NATIONAL GREEN
TRIBUNAL SITTING AT SOUTHERN
BENCH**

Application No.53 of 2020

Between

**Olympia Grande Apartment Owners
Welfare Association, Pallavaram
Registration No.569/2016,**

Represented by its Secretary
Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram,
Chennai – 600 043.
Email ID : ogaowa2016@gmail.com
Phone No. 9381011008

... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,

Represented by its Managing Director,
No.1, SIDCO Industrial Estate,
Guindy,
Chennai – 600 032.

Email ID : sales@olympiagroup.in
Phone No. 044 – 4356 3773 and two
others.

... Respondents

CONVENIENCE TYPED SET

M/s. HARI RADHAKRISHNAN

[Ms.1235/2007]

G. DERRICK SAM [Ms.1216/2007]

G. VIJAYABALAN [Ms.2044/2000]

N. AHILANDEESWARI [Ms.1228/2007]

V.C. AKSHAYA [Ms. 3676/2017]

COUNSEL FOR THE APPLICANT